

**Office of Directorate General of Foreign Trade
New Delhi -110011**

Para 4.7 Decision

Meeting No. 18/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for **10.02.2016 but actually held on 16.02.2016**. The meeting was held under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.107, Udyog Bhawan, New Delhi.

Following members were present:-

Shri A.K. Aggarwal, Addl. Indl. Adviser, D/o C&PC Shashtri Bhavan, New Delhi
Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.
Shri Nirmal Kumar, Dy. DGFT, Directorate General of Foreign Trade
Shri Mahendra Vikram Singh, FTDO, Directorate General of Foreign Trade

The committee went through the minutes of earlier NC-III meeting No. 17/82 was scheduled for 27.01.2016 but actually held on 01.02.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 18/82-ALC4/2015 MEETING DATE : 10.02.2016

1	Case No.: 46/13/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01009/AM16/	RLA File :34/24/040/00241/AM13/	Lic.No/Date:3410036142 15.02.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2012-Ch-II dated 8.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

2	Case No.: 173/14/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

3	Case No.:113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

4	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

5	Case No.:54/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/13/2012-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

6	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

7	Case No.:121/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01257/AM16/	RLA File :17/24/040/00006/AM15/	Lic.No/Date:1710005809 09.05.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

8	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

9	Case No.: 61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

10	Case No.: 164/6/82-ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-Ch-II dated 16.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

11	Case No.: 69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:09.03.2016
	Decision : The Committee noted that copy of application has already been called for firm RA / Firm and the same is awaited. The committee decided to remind RA/firm to submit the same and deferred the case.			

12	Case No.: 73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

13	Case No.: 370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

14	Case No.: 79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310787073	Defer

	:01/82/050/00876/AM15/	:03/95/040/00337/AM15/	18.07.2014	Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

15	Case No.: 396/5/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

16	Case No.: 8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

17	Case No.: 58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:09.03.2016
Decision : Copy of application has been called for from the firm/RA and same is awaited..				

18	Case No.: 49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

19	Case No.: 31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

20	Case No.: 2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310788055	Defer

	:01/82/050/01138/AM16/	:03/95/040/00425/AM15/	14.08.2014	Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

21	Case No.: 48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/570/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

22	Case No.: 215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

23	Case No.: 264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

24	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/6/2015-Ch-II dated 10.04.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

25	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

26	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
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	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 225/13/82- ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
27	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 262/13/82- ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
28	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 263/13/82- ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
29	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/55/2012-Ch-II dated 19.03.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 223/13/82- ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
30	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

	Case No.: 3/7/82- ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
31	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

	Case No.: 400/5/82- ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
32	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

33	Case No.: 12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

34	Case No.: 380/5/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:09.03.2016
	Decision : Information called for from the firm is awaited. The Committee accordingly, decided to await the reply and deferred the case.			

35	Case No.: 59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/72/2014-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

36	Case No.: 49/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/570/2015-PI(Norms) dated December dated 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

37	Case No.: 372/5/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:09.03.2016
	Decision :: DOP has informed that export product pertains to Department of Chemicals and Petrochemicals. Accordingly, copy of application has been sent to DCPC.			

38	Case No.: 29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510391490	Defer

	:01/82/050/01032/AM15/	:05/23/040/00268/AM15/	08.10.2014	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 18/82-ALC4/2015 10.02.2016	Status: Case Deferred
39	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date: 0510391623 17.10.2014	Defer Date: 09.03.2016
	Decision : The Committee based on the written comments forwarded by the DBT vide letter No.BT/IL/05/316/2010 dated 29.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 393/5/82-ALC4/2015	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 18/82-ALC4/2015 10.02.2016	Status: Case Deferred
40	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date: 0910061210 11.11.2014	Defer Date: 09.03.2016
	Decision : The Committee based on the written comments forwarded by the DBT vide letter No.35011/484/2015-PI (Norms) Dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 198/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 18/82-ALC4/2015 10.02.2016	Status: Case Deferred
41	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date: 0410159704 11.11.2014	Defer Date: 09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

	Case No.: 72/18/82-ALC4/2014	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 18/82-ALC4/2015 10.02.2016	Status: Case Deferred
42	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date: 0310791044 13.11.2014	Defer Date: 09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

	Case No.: 15/18/82-ALC4/2015	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 18/82-ALC4/2015 10.02.2016	Status: Approved
43	HQ File :01/82/050/01480/AM16/	RLA File :03/95/040/00666/AM15/	Lic.No/Date: 0310791043 13.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 23.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

44	Case No.: 65/15/82-ALC4/2014	Party Name: ABEERS PHARMACEUTICALS PVT	Meet No/Date: 18/82-ALC4/2015	Status: Case Deferred
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		LTD	10.02.2016	
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from AYUSH.			

45	Case No.: 126/8/82- ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

46	Case No.: 52/15/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided to defer the case.			

47	Case No.: 355/5/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/669/2012-PI(Norms) dated 12.03.2013, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

48	Case No.: 94/13/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to defer the case			

49	Case No.: 43/18/82- ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

50	Case No.: 126/5/82- ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82- ALC4/2015	Status:Case Deferred
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			10.02.2016	
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to defer the case			

51	Case No.:362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

52	Case No.:154/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to defer the case			

53	Case No.:139/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

54	Case No.:145/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

55	Case No.:130/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 08.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

56	Case No.:127/5/82-	Party Name:EMAMI	Meet No/Date:18/82-	Status:Case
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	ALC4/2015	LIMITED,	ALC4/2015 10.02.2016	Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

57	Case No.:133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

58	Case No.:224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.12/82 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

59	Case No.:136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

60	Case No.:96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

61	Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

62	Case No.:114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
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	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:09.03.2016
	Decision : Requisite information has been received and sent to DCPC. The Committee accordingly, decided to defer the case for want of comment from DCPC			

63	Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

64	Case No.:138/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

65	Case No.:84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

66	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

67	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:09.03.2016
	Decision : Copy of application has been sent to DoP on 18.2.2016. The Committee decided to defer the case for want of comment from DoP.			

68	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

69	Case No.: 74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

70	Case No.: 149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

71	Case No.: 122/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00262/AM16/	RLA File :03/95/040/00682/AM15/	Lic.No/Date:0310792689 08.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/13/2012-Ch-II dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

72	Case No.: 121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

73	Case No.: 219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

74	Case No.: 239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:09.03.2016

	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.		
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75	Case No.: 141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

76	Case No.: 119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

77	Case No.: 59/5/82-ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/55/2012-Ch-II dated 28.10.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

78	Case No.: 243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

79	Case No.: 88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of AYUSH.			

80	Case No.: 1/2/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00016/AM16/	RLA File :05/24/040/00453/AM15/	Lic.No/Date:0510392953 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/28/2012-Ch-II dated 30.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

81	Case No.: 269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

82	Case No.: 85/5/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00225/AM16/	RLA File :05/24/040/00500/AM15/	Lic.No/Date:0510392989 27.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2015 dated 16.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

83	Case No.: 163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

84	Case No.: 138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/653/2015-PI(Norms) dated 01.02.2016, uploaded along with these minutes decided to call for technical information from the firm and			

	deferred the case.
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85	Case No.: 275/5/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

86	Case No.: 284/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals.			

87	Case No.: 169/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case			

88	Case No.: 344/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00484/AM16/	RLA File :03/95/040/00445/AM15/	Lic.No/Date:0310793706 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 8.02.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

89	Case No.: 290/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case			

90	Case No.: 348/5/82-ALC4/2015	Party Name:NEW ALLIANCE	Meet No/Date:18/82-	Status: Case
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		DYE-CHEM PVT. LTD.,	ALC4/2015 10.02.2016	Approved
	HQ File :01/82/050/00488/AM16/	RLA File :03/95/040/00895/AM15/	Lic.No/Date:0310793791 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/13/2012-Ch-II dated 05.10.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

91	Case No.: 333/5/82- ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of DOP.			

92	Case No.: 283/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

93	Case No.: 279/5/82- ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)			

94	Case No.: 288/5/82- ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

95	Case No.: 332/5/82- ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/108/2012-Ch-II dated 11.02.2016, uploaded along with these minutes			

	decided to call for technical information from the firm and deferred the case.
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96	Case No.: 335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

97	Case No.: 280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

98	Case No.: 232/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/378/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

99	Case No.: 334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of D/o C&PC			

100	Case No.: 309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:09.03.2016
	Decision : It was decided to defer the case for want of comments of D/o C&PC			

101	Case No.: 273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310794262	Defer

	:01/82/050/00413/AM16/	:03/94/040/01055/AM15/	27.02.2015	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DBT			

102	Case No.: 452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

103	Case No.: 295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

104	Case No.: 451/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP.			

105	Case No.: 303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

106	Case No.: 300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

107	Case No.: 450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

108	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:09.03.2016
	Decision : The was decided to send a copy of application to DOP.			

109	Case No.:409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

110	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

111	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

112	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

113	Case No.:426/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/216/2015-PI(Norms) dated 10.02.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

114	Case No.:407/5/82-	Party Name:WANBURY	Meet No/Date:18/82-	Status:Case
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	ALC4/2015	LIMITED(FORMERLY PEARL ORGANICS LTD)	ALC4/2015 10.02.2016	Deferred
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:09.03.2016
	Decision : It was decided to send a copy of application to DoP.			

115	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC			

116	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comment from DCPC.			

117	Case No.:427/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:09.03.2016
	Decision The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

118	Case No.:431/5/82-ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No. 35011/582/2013-PI(Norms) dated 24.12.2013, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

119	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting			

	No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.		
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120	Case No.: 405/5/82-ALC4/2015	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)/DOP.			

121	Case No.: 28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

122	Case No.: 26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 05 dated 25.06.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

123	Case No.: 411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

124	Case No.: 139/8/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00935/AM16/	RLA File :03/95/040/01120/AM15/	Lic.No/Date:0310795271 13.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2010-Ch-II dated 8.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

125	Case No.: 5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

126	Case No.: 35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:09.03.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP			

127	Case No.: 132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

128	Case No.: 153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:09.03.2016
	Decision : In the light of written comments received from D/o C&PC vide letter No.14010/9/2016-CH-II dated 11.2.2016, uploaded along with these minutes, it was decided to call for information from the firm:			

129	Case No.: 29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

130	Case No.: 40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC
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131	Case No.: 174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

132	Case No.: 176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

133	Case No.: 177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

134	Case No.: 62/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

135	Case No.: 61/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00857/AM16/	RLA File :09/24/040/00045/AM16/	Lic.No/Date:0910061970 01.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/376/2012-PI(Norms) dated 1.4.2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

136	Case No.: 111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310795699	Defer

	:01/82/050/00716/AM16/	:03/95/040/00058/AM16/	05.05.2015	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

137	Case No.: 77/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case deferred
	HQ File :01/82/050/00873/AM16/	RLA File :09/24/040/00022/AM16/	Lic.No/Date:0910061978 06.05.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

138	Case No.: 78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.35011/648/2015-PI(Norms) dated 21.01.2016 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

139	Case No.: 75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

140	Case No.: 65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

141	Case No.: 3/5/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date:
	Decision The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda.			
	It was observed that the D/o Pharmaceuticals has already forwarded their written comments vide O.M. No. 35011/417/2013-PI (Norms) dated 21.10.2013. The COA etc.			

	was available with them. In written comments of DCPC submitted on 16.2.2016 the wastage is given as 4%. In the DoP recommendation the wastage is 3.46 %. The representation of the firm is that the purity of export and import item was altered by the Norms Committee 5 years after completion of export and import at which time alteration of description endorsed on documents as per the licence is not possible. Accordingly the recommendation of DoP is adopted and the description of import as well as export will be same as already endorsed in the licence. The wastage allowed by the DCPC is 4%. The wastage allowed by DoP is 3.46% taking purity not more than 96.8%. Accordingly the wastage of 4% allowed by DCPC was found to be acceptable and the Committee allowed 4% wastage.		
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142	Case No.: 7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

143	Case No.: 38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

144	Case No.: 69/8/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00865/AM16/	RLA File :09/24/040/00742/AM15/	Lic.No/Date:0910061999 08.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/681/2015-PI(Norms) dated 1.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

145	Case No.: 76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:09.03.2016
	Decision :The Committee decided to defer the case for want of comments of DoP.			

146	Case No.: 32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00828/AM16/	RLA File :09/24/040/00040/AM16/	Lic.No/Date:0910062015 14.05.2015	Defer Date:09.03.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

147	Case No.: 41/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00837/AM16/	RLA File :09/24/040/00074/AM16/	Lic.No/Date:0910062016 14.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o D/o Pharmaceuticals forwarded vide O.M. No.35011/651/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

148	Case No.: 42/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date:0910062057 21.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

149	Case No.: 199/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date:
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 date18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

150	Case No.: 200/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 12 date18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

151	Case No.: 97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

152	Case No.: 29/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00825/AM16/	RLA File :09/24/040/00734/AM15/	Lic.No/Date:0910062067 25.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

153	Case No.: 45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

154	Case No.: 136/8/82-ALC4/2015	Party Name:SEBACIC INDIA LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00932/AM16/	RLA File :34/24/040/00049/AM16/	Lic.No/Date:3410041253 28.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/79/2015-Ch-II dated 12.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

155	Case No.: 113/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00718/AM16/	RLA File :03/95/040/00115/AM16/	Lic.No/Date:0310796312 29.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2010-Ch-II dated 8.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

156	Case No.: 86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

157	Case No.: 90/8/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

158	Case No.: 187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

159	Case No.: 7/8/82-ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00803/AM16/	RLA File :09/24/040/00139/AM16/	Lic.No/Date:0910062135 05.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

160	Case No.: 59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Defer
	HQ File :01/82/050/00664/AM16/	RLA File :09/24/040/00149/AM16/	Lic.No/Date:0910062152 10.06.2015	Defer Date:09.03.2016:
	Decision : The committee decided to defer the case for want of comment of DOP.			

161	Case No.: 59/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00855/AM16/	RLA File :09/24/040/00140/AM16/	Lic.No/Date:0910062148 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/648/2015-PI(Norms) dated 21.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

162	Case No.: 68/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00864/AM16/	RLA File :09/24/040/00156/AM16/	Lic.No/Date:0910062147 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of			

	D/o Pharmaceuticals forwarded vide O.M. No. 35011/648/2015-PI(Norms) dated 21.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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163	Case No.: 74/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:22.03.2016
	Decision : The committee decided to defer the case for want of comment of DOP.			

164	Case No.: 122/14/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01258/AM16/	RLA File :03/94/040/00914/AM15/	Lic.No/Date:0310796567 11.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/57/2015-Ch-II dated 11.2.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

165	Case No.: 177/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00782/AM16/	RLA File :03/95/040/00124/AM16/	Lic.No/Date:0310796577 11.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2010-Ch-II dated 8.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

166	Case No.: 47/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01183/AM16/	RLA File :09/24/040/00155/AM16/	Lic.No/Date:0910062167 11.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

167	Case No.: 121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

168	Case No.: 56/8/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00852/AM16/	RLA File :09/24/040/00718/AM15/	Lic.No/Date:0910062245 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/649/2015-PI(Norms) dated 21.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

169	Case No.: 128/16/82-ALC4/2015	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01448/AM16/	RLA File :03/94/040/00217/AM16/	Lic.No/Date:0310796903 26.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

170	Case No.: 3/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00599/AM16/	RLA File :09/24/040/00179/AM16/	Lic.No/Date:0910062259 30.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

171	Case No.: 4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

172	Case No.: 5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

173	Case No.: 109/8/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in Meeting no.			

	14/82 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.
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174	Case No.: 97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

175	Case No.: 109/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

176	Case No.: 7/18/82-ALC4/2015	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Added
	HQ File :01/82/050/01472/AM16/	RLA File :09/24/040/00198/AM16/	Lic.No/Date:0910062275 02.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

177	Case No.: 39/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case deferred
	HQ File :01/82/050/01002/AM16/	RLA File :03/94/040/00260/AM16/	Lic.No/Date:0310797052 03.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

178	Case No.: 105/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01241/AM16/	RLA File :09/24/040/00191/AM16/	Lic.No/Date:0910062299 03.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

179	Case No.: 28/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01164/AM16/	RLA File :05/24/040/00153/AM16/	Lic.No/Date:0510394804 06.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

180	Case No.: 45/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2015	Status: Case Approved
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			10.02.2016	
	HQ File :01/82/050/01181/AM16/	RLA File :05/24/040/00162/AM16/	Lic.No/Date:0510394805 06.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-CH-II dated 16.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

181	Case No.:98/8/82-ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

182	Case No.:43/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01179/AM16/	RLA File :05/23/040/00146/AM16/	Lic.No/Date:0510394837 08.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

183	Case No.:104/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01240/AM16/	RLA File :09/24/040/00701/AM15/	Lic.No/Date:0910062324 09.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

184	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

185	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

186	Case No.:51/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
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	HQ File :01/82/050/01187/AM16/	RLA File :09/24/040/00197/AM16/	Lic.No/Date:0910062326 13.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 58/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Approved
187	HQ File :01/82/050/00854/AM16/	RLA File :05/23/040/00069/AM16/	Lic.No/Date:0510394892 14.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/683/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 72/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Approved
188	HQ File :01/82/050/00868/AM16/	RLA File :05/23/040/00068/AM16/	Lic.No/Date:0510394891 14.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/683/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 54/14/82- ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
189	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

	Case No.: 59/14/82- ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
190	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

	Case No.: 41/14/82- ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
191	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

192	Case No.: 114/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01250/AM16/	RLA File :09/24/040/00651/AM15/	Lic.No/Date:0910062336 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

193	Case No.: 20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

194	Case No.: 113/8/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00909/AM16/	RLA File :03/95/040/00299/AM16/	Lic.No/Date:0310797251 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

195	Case No.: 70/8/82-ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00866/AM16/	RLA File :22/24/040/00024/AM16/	Lic.No/Date:2210015267 15.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

196	Case No.: 3/7/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00608/AM16/	RLA File :09/24/040/00202/AM16/	Lic.No/Date:0910062341 16.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/689/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

197	Case No.: 49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

198	Case No.: 113/14/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01249/AM16/	RLA File :09/24/040/00192/AM16/	Lic.No/Date:0910062343 16.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/676/AM15-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

199	Case No.: 120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/6/2016-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

200	Case No.: 116/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/00912/AM16/	RLA File :03/95/040/00216/AM16/	Lic.No/Date:0310797284 16.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II date 12.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

201	Case No.: 55/8/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

202	Case No.: 49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

203	Case No.: 39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2015	Status: Case Deferred
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			10.02.2016	
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

204	Case No.: 42/14/82- ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01178/AM16/	RLA File :05/24/040/00193/AM16/	Lic.No/Date:0510395021 21.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

205	Case No.: 112/14/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01248/AM16/	RLA File :09/24/040/00221/AM16/	Lic.No/Date:0910062348 21.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

206	Case No.: 169/13/82- ALC4/2015	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01132/AM16/	RLA File :09/24/040/00177/AM16/	Lic.No/Date:0910062350 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.05/82 dated 25.6.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

207	Case No.: 21/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

208	Case No.: 22/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01342/AM16/	RLA File :09/24/040/00224/AM16/	Lic.No/Date:0910062360 22.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

209	Case No.: 150/14/82- ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062366	Defer

	:01/82/050/01286/AM16/	:09/24/040/00242/AM16/	23.07.2015	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

210	Case No.: 1/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00797/AM16/	RLA File :09/24/040/00236/AM16/	Lic.No/Date:0910062367 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/141/2015-PI(Norms) dated Oct. 2015 on repeat basis , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.: 2/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

212	Case No.: 3/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

213	Case No.: 4/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00800/AM16/	RLA File :09/24/040/00237/AM16/	Lic.No/Date:0910062370 23.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

214	Case No.: 50/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

215	Case No.: 149/14/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062365	Defer

	:01/82/050/01285/AM16/	:09/24/040/00230/AM16/	23.07.2015	Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals O.M.No.35011/570/2015-PI(Norms) dated December 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

216	Case No.:79/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

217	Case No.:10/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

218	Case No.:115/8/82-ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00911/AM16/	RLA File :03/95/040/00321/AM16/	Lic.No/Date:0310797685 27.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

219	Case No.:117/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/00913/AM16/	RLA File :03/95/040/00250/AM16/	Lic.No/Date:0310797677 27.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II dated 12.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

220	Case No.:11/8/82-ALC4/2015	Party Name:INTER LABS (INDIA)PVT LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

221	Case No.:148/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015	Status:Case Approved
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			10.02.2016	
	HQ File :01/82/050/01284/AM16/	RLA File :09/24/040/00099/AM16/	Lic.No/Date:0910062389 28.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/187/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.: 73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

223	Case No.: 1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

224	Case No.: 12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

225	Case No.: 13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

226	Case No.: 14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

227	Case No.: 15/8/82-ALC4/2015	Party Name:HETERO LABS	Meet No/Date:18/82-	Status: Case
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		LIMITED	ALC4/2015 10.02.2016	Deferred
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/	Lic.No/Date:0910062400 29.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

228	Case No.:170/14/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

229	Case No.:16/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00812/AM16/	RLA File :09/24/040/00229/AM16/	Lic.No/Date:0910062415 30.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

230	Case No.:131/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

231	Case No.:60/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

232	Case No.:169/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

233	Case No.:12/14/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01148/AM16/	RLA File :03/95/040/00326/AM16/	Lic.No/Date:0310797879 03.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of			

	D/o Pharmaceuticals forwarded vide O.M. No.35011/656/2015-PI(norms) dated 21.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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234	Case No.: 17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

235	Case No.: 165/14/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01301/AM16/	RLA File :31/83/040/00055/AM16/	Lic.No/Date:3110065577 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 11.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

236	Case No.: 166/14/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01302/AM16/	RLA File :31/83/040/00054/AM16/	Lic.No/Date:3110065576 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 11.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

237	Case No.: 167/14/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01303/AM16/	RLA File :31/83/040/00053/AM16/	Lic.No/Date:3110065578 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 11.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.: 168/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
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	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

239	Case No.:13/18/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01478/AM16/	RLA File :03/94/040/00334/AM16/	Lic.No/Date:0310797973 05.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

240	Case No.:12/18/82-ALC4/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

241	Case No.:13/14/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01149/AM16/	RLA File :03/95/040/00325/AM16/	Lic.No/Date:0310797969 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/62/2010-CH-II dated 11.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

242	Case No.:95/14/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01231/AM16/	RLA File :09/24/040/00216/AM16/	Lic.No/Date:0910062459 07.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

243	Case No.:19/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/	Lic.No/Date:0910062455 07.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

244	Case No.:18/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062454	Defer

	:01/82/050/00814/AM16/	:09/24/040/00270/AM16/	07.08.2015	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

245	Case No.: 14/14/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01150/AM16/	RLA File :03/95/040/00356/AM16/	Lic.No/Date:0310798008 07.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

246	Case No.: 4/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01140/AM16/	RLA File :03/95/040/00350/AM16/	Lic.No/Date:0310798032 10.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

247	Case No.: 18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

248	Case No.: 115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP..			

249	Case No.: 23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

250	Case No.: 22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00818/AM16/	RLA File :09/24/040/00287/AM16/	Lic.No/Date:0910062467 11.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

251	Case No.: 31/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS	Meet No/Date:18/82-ALC4/2015	Status: Case Approved
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		INDIA PVT. LTD.	10.02.2016	
	HQ File :01/82/050/01167/AM16/	RLA File :34/24/040/00134/AM16/	Lic.No/Date:3410041440 11.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/10/2015-CH-II dated 12.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

252	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

253	Case No.:160/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01296/AM16/	RLA File :09/24/040/00286/AM16/	Lic.No/Date:0910062483 12.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

254	Case No.:25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

255	Case No.:11/18/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

256	Case No.:133/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01269/AM16/	RLA File :09/24/040/00298/AM16/	Lic.No/Date:0910062500 14.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

257	Case No.:20/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310798188	Defer Date:

	:01/82/050/01156/AM16/	:03/95/040/00130/AM16/	14.08.2015	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-CH-II dated 15.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

258	Case No.: 22/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01158/AM16/	RLA File :03/95/040/00077/AM16/	Lic.No/Date:0310798195 14.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-CH-II dated 15.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

259	Case No.: 69/14/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01205/AM16/	RLA File :09/24/040/00217/AM16/	Lic.No/Date:0910062501 14.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/377/2014-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

260	Case No.: 34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:09.03.2016
	Decision : Copy of application has been sent to DCPC. The Committee decided to defer the case for want of comments of DCPC.			

261	Case No.: 26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00822/AM16/	RLA File :09/24/040/00292/AM16/	Lic.No/Date:0910062510 18.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

262	Case No.: 96/14/82-ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01232/AM16/	RLA File :09/24/040/00293/AM16/	Lic.No/Date:0910062511 18.08.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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263	Case No.: 99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

264	Case No.: 56/13/82-ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

265	Case No.: 70/14/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01206/AM16/	RLA File :09/24/040/00280/AM16/	Lic.No/Date:0910062520 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/676/2015-PI(Norms) dated 01.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

266	Case No.: 154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

267	Case No.: 68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

268	Case No.: 30/14/82-ALC4/2015	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

269	Case No.:6/14/82-ALC4/2015	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01142/AM16/	RLA File :03/95/040/00364/AM16/	Lic.No/Date:0310798287 20.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

270	Case No.:133/16/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01453/AM16/	RLA File :09/24/040/00013/AM16/	Lic.No/Date:0910062523 20.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/377/2014-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

271	Case No.:19/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01155/AM16/	RLA File :03/95/040/00389/AM16/	Lic.No/Date:0310798289 20.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 23.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.:66/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01202/AM16/	RLA File :09/24/040/00290/AM16/	Lic.No/Date:0910062526 21.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

273	Case No.:16/16/82-ALC4/2015	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Approved
	HQ File :01/82/050/01336/AM16/	RLA File :04/24/040/00128/AM16/	Lic.No/Date:0410160959 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/377/2014-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

274	Case No.: 28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

275	Case No.: 23/14/82- ALC4/2015	Party Name:RUSAN PHARMA LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01159/AM16/	RLA File :03/95/040/00400/AM16/	Lic.No/Date:0310798441 25.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

276	Case No.: 3/14/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

277	Case No.: 24/14/82- ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

278	Case No.: 35/14/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

279	Case No.: 36/14/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01172/AM16/	RLA File :22/24/040/00034/AM16/	Lic.No/Date:2210015294 27.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

280	Case No.: 133/8/82- ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

281	Case No.: 131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

282	Case No.: 132/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

283	Case No.: 82/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

284	Case No.: 89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

285	Case No.: 94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

286	Case No.: 17/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01153/AM16/	RLA File :03/95/040/00414/AM16/	Lic.No/Date:0310798585 31.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 23.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

287	Case No.: 116/16/82-ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:18/82-ALC4/2015	Status:Case Deferred
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			10.02.2016	
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

288	Case No.: 93/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

289	Case No.: 134/8/82- ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

290	Case No.: 57/14/82- ALC4/2015	Party Name:SMILAX LABORATORIES LIM TED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01193/AM 16/	RLA File :09/24/040/00322/AM16/	Lic.No/Date:09100625 47 03.09.2015	Defer Date:09.03.20 16
	Decision : The Committee decided to defer the case for want of comments of DoP.			

291	Case No.: 5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

292	Case No.: 141/14/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

293	Case No.: 125/16/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01445/AM16/	RLA File :03/94/040/00171/AM16/	Lic.No/Date:0310798674 04.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

294	Case No.:52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

295	Case No.:83/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01219/AM16/	RLA File :05/24/040/00271/AM16/	Lic.No/Date:0510395542 07.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-CH-II dated 16.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

296	Case No.:119/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01439/AM16/	RLA File :03/94/040/00402/AM16/	Lic.No/Date:0310798725 08.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

297	Case No.:120/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01440/AM16/	RLA File :03/94/040/00403/AM16/	Lic.No/Date:0310798726 08.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

298	Case No.:121/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01441/AM16/	RLA File :03/94/040/00405/AM16/	Lic.No/Date:0310798727 08.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

299	Case No.:172/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01135/AM16/	RLA File :07/24/040/00201/AM16/	Lic.No/Date:0710108696 08.09.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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300	Case No.: 56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

301	Case No.: 124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/29/2011-Ch-II dated 15.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

302	Case No.: 46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/08/2016-Ch-II dated 11.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case			

303	Case No.: 53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

304	Case No.: 157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

305	Case No.: 36/16/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01356/AM16/	RLA File :03/94/040/00142/AM16/	Lic.No/Date:0310798803 10.09.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)		
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306	Case No.: 147/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01283/AM16/	RLA File :09/24/040/00335/AM16/	Lic.No/Date:0910062586 10.09.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.35011/648/2015-PI(Norms) dated 21.01.2016 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

307	Case No.: 6/18/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01471/AM16/	RLA File :05/23/040/00235/AM16/	Lic.No/Date:0510395571 10.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/433/2015-PI(Norms) dated oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

308	Case No.: 122/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01442/AM16/	RLA File :03/94/040/00462/AM16/	Lic.No/Date:0310798808 10.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

309	Case No.: 123/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01443/AM16/	RLA File :03/94/040/00463/AM16/	Lic.No/Date:0310798809 10.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

310	Case No.: 125/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01261/AM16/	RLA File :09/24/040/00345/AM16/	Lic.No/Date:0910062589 10.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

311	Case No.: 78/14/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
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	HQ File :01/82/050/01214/AM16/	RLA File :34/24/040/00148/AM16/	Lic.No/Date:3410041505 11.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

312	Case No.:4/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01324/AM16/	RLA File :09/24/040/00297/AM16/	Lic.No/Date:0910062594 11.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

313	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

314	Case No.:95/16/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01415/AM16/	RLA File :31/83/040/00082/AM16/	Lic.No/Date:3110065636 14.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 11.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

315	Case No.:56/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/29/2011-Ch-II dated 15.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

316	Case No.:59/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01379/AM16/	RLA File :03/94/040/00474/AM16/	Lic.No/Date:0310798877 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

317	Case No.:9/18/82-ALC4/2015	Party Name:MYLAN	Meet No/Date:18/82-	Status:Case
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		LABORATORIES LIMITED	ALC4/2015 10.02.2016	Approved
	HQ File :01/82/050/01474/AM16/	RLA File :09/24/040/00207/AM16/	Lic.No/Date:0910062619 14.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/423/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

318	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

319	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

320	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

321	Case No.:7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

322	Case No.:74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

323	Case No.: 15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

324	Case No.: 77/14/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01213/AM16/	RLA File :34/24/040/00164/AM16/	Lic.No/Date:3410041519 16.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

325	Case No.: 96/16/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01416/AM16/	RLA File :31/83/040/00083/AM16/	Lic.No/Date:3110065637 16.09.2015	Defer Date:
	Decision : Already approved in 16/82 dated 14.1.2016.			

326	Case No.: 100/14/82-ALC4/2015	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01236/AM16/	RLA File :09/24/040/00351/AM16/	Lic.No/Date:0910062623 16.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

327	Case No.: 9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/3/2016-Ch-II dated 11.2.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

328	Case No.: 72/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01208/AM16/	RLA File :34/24/040/00168/AM16/	Lic.No/Date:3410041517 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/10/2015-CH-II dated 12.2.2016 , uploaded			

	along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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329	Case No.: 98/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01234/AM16/	RLA File :09/24/040/00333/AM16/	Lic.No/Date:0910062625 16.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

330	Case No.: 115/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01251/AM16/	RLA File :09/24/040/00334/AM16/	Lic.No/Date:0910062626 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/681/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

331	Case No.: 124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

332	Case No.: 35/16/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

333	Case No.: 34/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

334	Case No.: 71/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
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HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.			

Case No.:173/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
HQ File :01/82/050/01136/AM16/	RLA File :07/24/040/00200/AM16/	Lic.No/Date:0710108760 22.09.2015	Defer Date:
335	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/249/2015-PI(Norms) dated Sept. 2015 dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
336	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015
			Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.			

Case No.:117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015
			Defer Date:09.03.2016
337	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/342/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.		

Case No.:118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015
			Defer Date:09.03.2016
338	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/342/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.		

Case No.:16/14/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
339	HQ File	RLA File	Lic.No/Date:0310798994
			Defer

	:01/82/050/01152/AM16/	:03/95/040/01072/AM15/	22.09.2015	Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
340	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:09.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 14 dated 16.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
341	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:85/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
342	HQ File :01/82/050/01221/AM16/	RLA File :05/24/040/00302/AM16/	Lic.No/Date:0510395716 23.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-CH-II dated 16.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
343	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
344	HQ File :01/82/050/00960/AM16/	RLA File :09/24/040/00385/AM16/	Lic.No/Date:0910062662 24.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

345	Case No.:3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015	Status:Case Deferred
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			10.02.2016	
	HQ File :01/82/050/00959/AM16/	RLA File :09/24/040/00378/AM16/	Lic.No/Date:0910062661 24.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
346	HQ File :01/82/050/00958/AM16/	RLA File :09/24/040/00377/AM16/	Lic.No/Date:0910062660 24.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 70/16/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
347	HQ File :01/82/050/01390/AM16/	RLA File :03/94/040/00505/AM16/	Lic.No/Date:0310799056 24.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
348	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 88/14/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01224/AM16/	RLA File :05/24/040/00279/AM16/	Lic.No/Date:0510395748 28.09.2015	Defer Date:
349	Decision : The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. It was observed that the D/o Pharmaceuticals has already forwarded their written comments vide O.M. No. 35011/417/2013-PI (Norms) dated 21.10.2013. The COA etc. was available with them. In written comments of DCPC submitted on 16.2.2016 the wastage is given as 4%. In the DoP recommendation the wastage is 3.46 %. The representation of the firm is that the purity of export and import item was altered by the Norms Committee 5 years after completion of export and import at which time alteration of description endorsed on documents as per the licence is not possible. Accordingly the recommendation of DoP is adopted and the description of import as well as export will be same as already endorsed in the licence. The wastage allowed by the DCPC is 4%. The wastage allowed by DoP is 3.46% taking purity not more than 96.8%. Accordingly the wastage of 4% allowed by DCPC was found to be acceptable and the Committee allowed 4% wastage.			

350	Case No.:65/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01201/AM16/	RLA File :09/24/040/00291/AM16/	Lic.No/Date:0910062665 28.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

351	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

352	Case No.:68/16/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01388/AM16/	RLA File :03/95/040/00454/AM16/	Lic.No/Date:0310799077 28.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

353	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of AYUSH.			

354	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

355	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

356	Case No.:8/18/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2015	Status:Case Approved
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			10.02.2016	
	HQ File :01/82/050/01473/AM16/	RLA File :34/24/040/00160/AM16/	Lic.No/Date:3410041570 01.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/153/2014-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

357	Case No.:33/16/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01353/AM16/	RLA File :03/94/040/00483/AM16/	Lic.No/Date:0310799128 01.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

358	Case No.:83/16/82-ALC4/2015	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01403/AM16/	RLA File :22/24/040/00045/AM16/	Lic.No/Date:2210015321 01.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/437/2013-PI(Norms) dated Oct. 2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.:55/16/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01375/AM16/	RLA File :03/94/040/00525/AM16/	Lic.No/Date:0310799188 05.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

360	Case No.:43/16/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

361	Case No.:10/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
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	HQ File :01/82/050/01330/AM16/	RLA File :09/24/040/00266/AM16/	Lic.No/Date:0910062673 05.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:65/16/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
362	HQ File :01/82/050/01385/AM16/	RLA File :03/95/040/00355/AM16/	Lic.No/Date:0310799215 06.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:66/16/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
363	HQ File :01/82/050/01386/AM16/	RLA File :03/95/040/00392/AM16/	Lic.No/Date:0310799216 06.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.46011/113/2009-PC-II dated 23.07. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:67/16/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
364	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:126/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
365	HQ File :01/82/050/01262/AM16/	RLA File :05/23/040/00285/AM16/	Lic.No/Date:0510395839 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:129/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
366	HQ File :01/82/050/01265/AM16/	RLA File :05/23/040/00281/AM16/	Lic.No/Date:0510395837 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/643/2015-PI(Norms) dated 1.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision			

	of NC.
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367	Case No.:7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

368	Case No.:6/16/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01326/AM16/	RLA File :09/24/040/00404/AM16/	Lic.No/Date:0910062686 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

369	Case No.:45/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01365/AM16/	RLA File :03/94/040/00529/AM16/	Lic.No/Date:0310799266 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

370	Case No.:25/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01345/AM16/	RLA File :09/24/040/00347/AM16/	Lic.No/Date:0910062681 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

371	Case No.:64/16/82-ALC4/2015	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01384/AM16/	RLA File :03/95/040/00493/AM16/	Lic.No/Date:0310799254 07.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

372	Case No.:139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

373	Case No.:126/16/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

374	Case No.:61/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01381/AM16/	RLA File :03/95/040/00483/AM16/	Lic.No/Date:0310799284 08.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

375	Case No.:62/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

376	Case No.:17/16/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01337/AM16/	RLA File :09/24/040/00402/AM16/	Lic.No/Date:0910062693 08.10.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/467/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

377	Case No.:39/16/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01359/AM16/	RLA File :03/94/040/00535/AM16/	Lic.No/Date:0310799307 09.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide U.O.No.14010/100/2012-Ch-II dated 15.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

378	Case No.:40/16/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/82-ALC4/2015	Status:Case Approved
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			10.02.2016	
	HQ File :01/82/050/01360/AM16/	RLA File :03/94/040/00534/AM16/	Lic.No/Date:0310799303 09.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide U.O.No.14010/100/2012-Ch-II dated 15.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

379	Case No.:23/16/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01343/AM16/	RLA File :09/24/040/00359/AM16/	Lic.No/Date:0910062695 09.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

380	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

381	Case No.:82/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01402/AM16/	RLA File :22/24/040/00048/AM16/	Lic.No/Date:2210015329 12.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

382	Case No.:38/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01358/AM16/	RLA File :03/94/040/00536/AM16/	Lic.No/Date:0310799342 12.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

383	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

384	Case No.:63/16/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
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	HQ File :01/82/050/01383/AM16/	RLA File :03/95/040/00387/AM16/	Lic.No/Date:0310799377 13.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:76/16/82- ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
385	HQ File :01/82/050/01396/AM16/	RLA File :03/95/040/00357/AM16/	Lic.No/Date:0310799376 13.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:144/14/82- ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
386	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:58/16/82- ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
387	HQ File :01/82/050/01378/AM16/	RLA File :03/94/040/00497/AM16/	Lic.No/Date:0310799433 14.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:132/14/82- ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
388	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:09.03.2016
	Decision : It was decided to send a copy of application to DCPC.			

	Case No.:24/16/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
389	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:152/14/82- ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
390	HQ File :01/82/050/01288/AM16/	RLA File :05/24/040/00335/AM16/	Lic.No/Date:0510395899 14.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of			

	D/o C&PC forwarded vide U.O.No.14010/58/2010 dated 16.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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391	Case No.:60/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01380/AM16/	RLA File :03/94/040/00486/AM16/	Lic.No/Date:0310799460 15.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

392	Case No.:92/16/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01412/AM16/	RLA File :34/24/040/00185/AM16/	Lic.No/Date:3410041600 15.10.2015	Defer Date:09.03.2016
	Decision : It was decided to send a copy of application to DCPC.			

393	Case No.:54/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01374/AM16/	RLA File :03/94/040/00517/AM16/	Lic.No/Date:0310799491 16.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide U.O.No.14010/67/2011-Ch-II dated 30.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

394	Case No.:57/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01377/AM16/	RLA File :03/94/040/00470/AM16/	Lic.No/Date:0310799489 16.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

395	Case No.:71/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01391/AM16/	RLA File :03/94/040/00479/AM16/	Lic.No/Date:0310799490 16.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide U.O.No.14010/67/2011-Ch-II dated 02.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

396	Case No.:158/14/82-	Party Name:JODAS EXPOIM	Meet No/Date:18/82-	Status:Case
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	ALC4/2015	PVT.LTD.,	ALC4/2015 10.02.2016	Deferred
	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:137/14/82- ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
397	HQ File :01/82/050/01273/AM16/	RLA File :05/23/040/00275/AM16/	Lic.No/Date:0510395972 19.10.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:101/16/82- ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
398	HQ File :01/82/050/01421/AM16/	RLA File :34/24/040/00179/AM16/	Lic.No/Date:3410041611 19.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/10/2015-CH-II dated 12.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:77/16/82- ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
399	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:26/16/82- ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
400	HQ File :01/82/050/01346/AM16/	RLA File :09/24/040/00370/AM16/	Lic.No/Date:0910062746 20.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:11/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Deferred
401	HQ File :01/82/050/01331/AM16/	RLA File :09/24/040/00425/AM16/	Lic.No/Date:0910062758 20.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

402	Case No.:111/16/82- ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status:Case Approved
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	HQ File :01/82/050/01431/AM16/	RLA File :13/24/040/00030/AM16/	Lic.No/Date:1310048016 20.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.15022/28/2012-Ch-II dated 04.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

403	Case No.:156/14/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01292/AM16/	RLA File :04/24/040/00158/AM16/	Lic.No/Date:0410161133 20.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

404	Case No.:27/16/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01347/AM16/	RLA File :09/24/040/00420/AM16/	Lic.No/Date:0910062753 20.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

405	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

406	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

407	Case No.:85/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01405/AM16/	RLA File :22/24/040/00046/AM16/	Lic.No/Date:2210015335 23.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

408	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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409	Case No.: 30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

410	Case No.: 129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

411	Case No.: 161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

412	Case No.: 78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/10/2016-Ch-II dated 11.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

413	Case No.: 93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:34100416 26 28.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

414	Case No.: 31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

416	Case No.:15/16/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01335/AM16/	RLA File :09/24/040/00444/AM16/	Lic.No/Date:0910062787 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/647/2014-PI(Norms) dated May 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

417	Case No.:86/16/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01406/AM16/	RLA File :22/24/040/00056/AM16/	Lic.No/Date:2210015337 28.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

418	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

419	Case No.:46/16/82-ALC4/2015	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01366/AM16/	RLA File :03/95/040/00328/AM16/	Lic.No/Date:0310799744 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/170/2014-PI(Norms) dated Oct. 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

420	Case No.:134/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01454/AM16/	RLA File :09/24/040/00453/AM16/	Lic.No/Date:0910062796 29.10.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC
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421	Case No.: 145/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01281/AM16/	RLA File :05/24/040/00250/AM16/	Lic.No/Date:0510396054 29.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

422	Case No.: 151/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01287/AM16/	RLA File :05/24/040/00308/AM16/	Lic.No/Date:0510396056 29.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

423	Case No.: 10/18/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01475/AM16/	RLA File :05/24/040/00295/AM16/	Lic.No/Date:0510396055 29.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

424	Case No.: 47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

425	Case No.: 136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

426	Case No.: 48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

427	Case No.: 117/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
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	HQ File :01/82/050/01437/AM16/	RLA File :05/24/040/00255/AM16/	Lic.No/Date:0510396073 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

428	Case No.: 87/16/82- ALC4/2015	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01407/AM16/	RLA File :22/24/040/00020/AM16/	Lic.No/Date:2210015341 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

429	Case No.: 159/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

430	Case No.: 118/16/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

431	Case No.: 84/16/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

432	Case No.: 107/16/82- ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

433	Case No.: 50/16/82-ALC4/2015	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:18/82- ALC4/2015 10.02.2016	Status: Case Approved
	HQ File :01/82/050/01370/AM16/	RLA File :03/95/040/00563/AM16/	Lic.No/Date:0310799971 03.11.2015	Defer Date:
	Decision : : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/170/2014-PI(Norms) dated Oct. 2014, uploaded along with these minutes or as applied by the firm whichever is less			

	under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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434	Case No.:19/16/82-ALC4/2015	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM16/	RLA File :04/24/040/00181/AM16/	Lic.No/Date:0410161279 04.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

435	Case No.:90/16/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01410/AM16/	RLA File :34/24/040/00207/AM16/	Lic.No/Date:3410041662 05.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

436	Case No.:108/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01428/AM16/	RLA File :05/23/040/00330/AM16/	Lic.No/Date:0510396254 05.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

437	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/164/2011-Ch-II dated 11.2.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

438	Case No.:52/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01372/AM16/	RLA File :03/95/040/00555/AM16/	Lic.No/Date:0310800046 05.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

439	Case No.:37/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01357/AM16/	RLA File :03/94/040/00561/AM16/	Lic.No/Date:0310800114 06.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

440	Case No.: 53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

441	Case No.: 89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/49/2011-Ch-II dated 11.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

442	Case No.: 2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Biotechnology vide O.M.No.BT/IL/05/420/2016-PID dated 12.2.2016 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

443	Case No.: 18/16/82-ALC4/2015	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01338/AM16/	RLA File :04/24/040/00172/AM16/	Lic.No/Date:0410161300 12.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

444	Case No.: 110/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01430/AM16/	RLA File :05/23/040/00329/AM16/	Lic.No/Date:0510396325 13.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

445	Case No.: 106/16/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01426/AM16/	RLA File :05/24/040/00384/AM16/	Lic.No/Date:0510396340 16.11.2015	Defer Date:09.03.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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446	Case No.: 114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:09.03.2016
	Decision : The Committee based on the written comments forwarded by the Ministry of Food Processing Industries vide O.M.No.4(4)2016-DGFT dated 05.2.2016 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

447	Case No.: 100/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01420/AM16/	RLA File :05/24/040/00212/AM16/	Lic.No/Date:0510396349 17.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

448	Case No.: 104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

449	Case No.: 103/16/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01423/AM16/	RLA File :05/23/040/00337/AM16/	Lic.No/Date:0510396395 23.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

450	Case No.: 79/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01399/AM16/	RLA File :22/24/040/00074/AM16/	Lic.No/Date:2210015349 23.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

451	Case No.: 81/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01401/AM16/	RLA File :22/24/040/00075/AM16/	Lic.No/Date:2210015348 23.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

452	Case No.: 105/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01425/AM16/	RLA File :05/23/040/00356/AM16/	Lic.No/Date:0510396410 24.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

453	Case No.: 32/16/82-ALC4/2015	Party Name:INTERMED,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

454	Case No.: 171/14/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01307/AM16/	RLA File :03/94/040/00533/AM16/	Lic.No/Date:0310800496 30.11.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

455	Case No.: 175/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Approved
	HQ File :01/82/050/01311/AM16/	RLA File :09/24/040/00471/AM16/	Lic.No/Date:0910062934 04.12.2015	Defer Date:
	Decision : Already approved in NC 14 dated 16.12.2015			

456	Case No.: 127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

457	Case No.: 135/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01455/AM16/	RLA File :09/24/040/00534/AM16/	Lic.No/Date:0910062981 17.12.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

458	Case No.: 136/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01456/AM16/	RLA File :09/24/040/00533/AM16/	Lic.No/Date:0910062980 17.12.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

459	Case No.:130/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01450/AM16/	RLA File :09/24/040/00575/AM16/	Lic.No/Date:0910063030 23.12.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

460	Case No.:132/16/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01452/AM16/	RLA File :09/24/040/00563/AM16/	Lic.No/Date:0910063042 28.12.2015	Defer Date: 22.03.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

461	Case No.:131/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01451/AM16/	RLA File :09/24/040/00578/AM16/	Lic.No/Date:0910063038 28.12.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

462	Case No.:1/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01466/AM16/	RLA File :09/24/040/00615/AM16/	Lic.No/Date:0910063156 22.01.2016	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

463	Case No.:2/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01467/AM16/	RLA File :09/24/040/00617/AM16/	Lic.No/Date:0910063157 22.01.2016	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

464	Case No.:4/18/82-ALC4/2015	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File :01/82/050/01469/AM16/	RLA File :09/24/040/00579/AM16/	Lic.No/Date:0910063172 27.01.2016	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

465	Case No.:3/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910063171	Defer

:01/82/050/01468/AM16/	:09/24/040/00631/AM16/	27.01.2016	Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.			

466	Case No.: 14/18/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2015 10.02.2016	Status: Case Deferred
	HQ File :01/82/050/01479/AM16/	RLA File :09/24/040/00624/AM16/	Lic.No/Date:0910063184 28.01.2016	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

**Manual Agenda of NC Meeting No. 18/82/2016
Scheduled to be held on 10.02.2016**

Case No. B- 01 M.No.18/AM-16 Date 10.02.2016	M/s. S.M Herbals Pvt Ltd File No. 01/82/050/00240/AM 12 RLA No.05/24/040/00626/AM 08 Adv.Auth. No. 0510212663 dated. 27.11.2007
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. It was observed that the D/o Pharmaceuticals has already forwarded their written comments vide O.M. No. 35011/417/2013-PI (Norms) dated 21.10.2013. The COA etc. was available with them. In written comments of DCPC submitted on 16.2.2016 the wastage is given as 4%. In the DoP recommendation the wastage is 3.46 %. The representation of the firm is that the purity of export and import item was altered by the Norms Committee 5 years after completion of export and import at which time alteration of description endorsed on documents as per the licence is not possible. Accordingly the recommendation of DoP is adopted and the description of import as well as export will be same as already endorsed in the licence. The wastage allowed by the DCPC is 4%. The wastage allowed by DoP is 3.46% taking purity not more than 96.8%. Accordingly the wastage of 4% allowed by DCPC was found to be acceptable and the Committee allowed 4% wastage.	

Case No. B- 02 M.No.18/AM-16 Date 10.02.2016	M/s. S.M Herbals Pvt Ltd File No. 01/85/171/00022/AM 15 RLA No.05/24/040/00199/AM 12 Adv.Auth. No. 0510302808 dated. 19.09.2011
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. It was observed that the D/o Pharmaceuticals has already forwarded their written comments vide O.M. No. 35011/417/2013-PI (Norms) dated 21.10.2013. The COA etc. was available with them. In written comments of DCPC submitted on 16.2.2016 the wastage is given as 4%. In the DoP recommendation the wastage is 3.46 %. The representation of the firm is that the purity of export and import item was altered by the Norms Committee 5 years after completion of export and import at which time alteration of description endorsed on documents as per the licence is not	

possible. Accordingly the recommendation of DoP is adopted and the description of import as well as export will be same as already endorsed in the licence. The wastage allowed by the DCPC is 4%. The wastage allowed by DoP is 3.46% taking purity not more than 96.8%. Accordingly the wastage of 4% allowed by DCPC was found to be acceptable and the Committee allowed 4% wastage.

Case No. B- 03 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00277/AM 16 RLA No.34/21/040/00231/AM 13 Adv.Auth. No. 3410035162 dated. 17.09.2012
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 04 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00276/AM 16 RLA No.34/21/040/00154/AM 12 Adv.Auth. No. 3410030783 dated. 30.06.2011
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 05 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00275/AM 16 RLA No.34/21/040/00153/AM 12 Adv.Auth. No. 3410030739 dated. 28.06.2011
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 06 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00274/AM 16 RLA No.34/21/040/00037/AM 14 Adv.Auth. No. 3410036739 dated. 30.04.2013
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 07 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00273/AM 16 RLA No.34/21/040/00281/AM 14
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	Adv.Auth. No. 3410038101 dated. 03.10.2013
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP	

Case No. B- 08 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00272/AM 16 RLA No.34/21/040/00235/AM 14 Adv.Auth. No. 3410037816 dated. 04.09.2013
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 09 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00271/AM 16 RLA No.34/21/040/00324/AM 14 Adv.Auth. No. 3410038353 dated. 29.10.2013
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 10 M.No.18/AM-16 Date 10.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00270/AM 16 RLA No.34/21/040/00282/AM 14 Adv.Auth. No. 3410038122 dated. 04.10.2013
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of DoP.	

18
Sl. No. 1

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Deepak Nitrite Ltd for the import of raw material against the export of 3- Trifluoromethyl Aceto Phenone

(Advance Authorization No. 3410036142 dated 15.2.2013.)

M/s. Deepak Nitrite Ltd have submitted present application for the import of raw material against the export of 3- Trifluoromethyl Aceto Phenone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
3-Trifluoromethyl Aceto Phenone.	1 kg	3 AMINO BENZO TRIFLUORIDE	1.606 kg.
		Sodium Nitrite	0.708 kg.
		TOLUENE	0.730 kg.
		CAUSTIC SODA LYE 47%	1.028 kg.
		ACETALDOXIME 50% MIN SOLUTION IN WATER	1.178 kg.
		COPPER SULPHATE	0.155 kg.
		ACETIC ACID	0.200 kg.
		SULPHAMIC ACID	0.020 kg.
		SODA ASH	0.069 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36/2012-CH-II dated 8.12.2015

18
S. No. 5

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER].

(Advance Authorization No.0310792689 dated 08.1.2015)

Ref: U.O. No. 01/82/050/262/ AM- 16,181 dated 29.6.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

5

1. Item of Export	Qty.	Item of Import	Qty
NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER]	1 kg	1. NITRILO TRI ACETIC ACID (NTA ACID)	0.771 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

18
Sl. No 10

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. VDH Chem. Tech. Pvt. Ltd. for the import of raw material against the export BHT (Butylated Hydroxy Toluene).

(Advance Authorization No. 0510388792 dated 18.6.2014)

Ref: U.O. No. 01/82/050/566/ AM-15/DES-3/1210 dated 3.3.2015

M/s. VDH Chem. Tech. Pvt. Ltd. has submitted present application for the import of raw material against the export of BHT (Butylated Hydroxy Toluene).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
1. BHT (Butylated Hydroxy Toluene).	0.700 kg	1. Creyslic Acid/Meta- Para Cresols	1.094 kg.
2. Meta Cresol	0.300 kg.	2. ISO Butylene	0.492 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-3381430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/58/2010 dated 16.2.2016

F. No. 14010/6/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
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18
S.No. (24)

Shastri Bhavan, New Delhi-110001

Dated: 10th April, 2015

To,

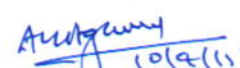
M/s. Dharmasi Morarji Chemical Co. Limited
Prospect Chambers, 317/21
DR. D.N. Road,
Mumbai-400001,

Subject: Application from M/s. Dharmasi Morarji Chemical Co Limited,
for the import of raw- material against the export of N- Phenyl Benzene
Sulfonamide.

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are again being advised to submit the following information within 15 days of the issue of this letter:

1. Balanced chemical reactions indicating no. of moles of reactants/products with molecular weight, % yield at different stages of manufacturing process with technical justification and authentic printed literature in support of the claims/quantity of raw materials applied for import.
2. Details of production of export product under reference in the year 2013-14 and 2014-15 and corresponding consumption of raw-materials duly certified by C.A.
3. Any other relevant information.

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/1258/ AM-15/DES-3/1218, dated 3.3.2015

18
S.No. (35)

F. No. 14010/ 72/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,
M/s. Hello Paints P. Ltd.,
1/2234, Ram Nagar, Shahdara,
Near Pandit Chowk,
Delhi-110032.

Subject: Applications from M/s. Hello Paints P. Ltd. for the import of raw-material against the export of THYMOL (ABOVE 95% PURITY).

(Advance Authorization No 0510395351 dated 18.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Specific details of item of export and import with copy of advance authorization.
2. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of THYMOL (ABOVE 95% PURITY) and corresponding consumption of specific each of the raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011- 23381430

Copy to: Mahender Vikram Singh, FTDO,(DES-3) in reference to DGFT/UONo.-
01/82/050/01623 / AM-16/DES-III/1521, dated 12.01.2016.

Subject Application of M/s Panacea Biotec Ltd, DGFT Ref: 01/82/050/01517/AM-16/DES-III/652 dated 16.02.2016
From Nitin Kumar Jain DBT <nitink.jain@nic.in>
Date Monday, February 29, 2016 4:34 pm
To MahendraVikram Singh FTDO <nc3.dgft@nic.in>

BT/IL/05/316/2010

Dated: 29.02.2016

18
81/16.39

Dear Mr. Singh

This has reference to DGFT U. O. No. 01/82/050/01517/AM-16/DES-III/1652 dated 16.02.2016. The application of M/s Panacea Biotec Ltd., New Delhi for the export of "DTwP-HepB-Hib-Pentavalent vaccine (Easy five-TT) (Each Vial of 0.5 ml contains 1 dose)" has been examined and DGFT is requested to seek information from the firm on following points:.

1. Potency of Pertusis Bulk in terms of OU/IU
2. Portion of Batch Production Record showing dispensing, use and reconciliation of Pertusis Bulk.
3. Details of items sought to be imported duty free under the authorization as 5 import inputs are mentioned in point 16, Part B of ANF 4A whereas only 03 import inputs are mentioned at point 1 (a) of Appendix 11.

Kindly acknowledge the receipt.

Thanks and regards

--

Nitin Kumar Jain/ नितिन कुमार जैन
Scientist "E"/ वैज्ञानिक 'इ'
Department of Biotechnology / जैवप्रौद्योगिकी विभाग
Ministry of Science & Technology/ विज्ञान और प्रौद्योगिकी मंत्रालय
Block 2, 6-8th Floors/ ब्लॉक-2, 6-8 मंजिल,
C.G.O. Complex/ सीजीओ कॉम्प्लेक्स
Lodi Road, New Delhi-110 003/ लोदी रोड, नई दिल्ली-110 003



18
S. x/c. 43

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of BUTYLATED HYDROXY ANISOLE(BHA), etc.

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310718082 dated 24.12.2012)

1. Item of Export	Qty.	Item of Import	Qty
BUTYLATED HYDROXY ANISOLE(BHA)	1 kg.	1. HYDROQUINONE	0.1.247 Kg.
		2. TERTIARY BUTANOL	0.839 kg
		3. PHOSPHORIC ACID	1.00 kg
		4. HEXANE	1.00 kg

(Advance Authorization No. 0310795524 dated 24.4.2015)

1. Item of Export	Qty.	Item of Import	Qty
Aromatic derivative of diphenylamine(ADA)	1 kg.	1. DIPHENYLAMINE	0.447 Kg.
		2. ALPHA METHYL STYRENE	1.230 kg
		3. ACTIVATED CLAY	0.200 kg

(Advance Authorization No. 0310798585 dated 31.8.2015)

(Advance Authorization No. 0310798289 dated 20.8.2015)

1. Item of Export	Qty.	Item of Import	Qty
YANT Q 2020 (20% SOLUTION OF TERTIARY BUTYL HYDROQUINONE)	1 kg.	1. HYDROQUINONE	0.282 Kg.
		2. TERTIARY BUTANOL	0.208 kg
		3. PROPYLENE GLYCOL	0.700 kg

(Advance Authorization No. 0310799241 dated 6.10.2015)

1. Item of Export	Qty.	Item of Import	Qty
YANT Q 3030 B (30% SOLUTION OF TERTIARY BUTYL HYDROQUINONE)	1 kg.	1. HYDROQUINONE	0.423 Kg.
		2. TERTIARY BUTANOL	0.312 kg
		3. PROPYLENE GLYCOL	0.700 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 23.11.2015

S. No. ¹⁸ 2,36,215

F. No.35011/570/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vision Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/692/AM-16/DES-3/656 dated the 29/07/15 vide which application from M/s. Vision Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Homoveratronicitrile**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) End-use of the export product.
 - (b) Complete and balanced chemical reactions showing % yield on molar basis, molar requirement of each input.
 - (c) Requirement and recovery of Solvents.
 - (d) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S. No- 40

F. No.35011/484/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/533/AM-16/DES-3/577 dated the 13/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tolmetin Sodium Dihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33 showing Mol.wt., % Yield on molar basis and Solvent Recovery etc.
 - (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 47

F. No.35011/669/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/686/AM13/DES-3/825 dated the 04/10/12 vide which an application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso Cotrim 90(Sulfamethoxazole and Trimethoprim Granules DC)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

2. DGFT may call Copy of Master-Batch formula duly authenticated by Quality-Control Incharge.
3. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

18
24.55

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd., for the import of raw material against the export of 2- Fluoro 6 Trifluoro Methyl Pyridine.

(Advance Authorization No. 0310793706 dated 09.02.2015)

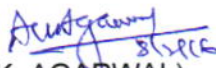
Ref: U.O. No. 01/82/50/270/AM-16/DES-III/350 dated 03.07.2015

M/s. Navin Fluorine International Pvt. Ltd. have submitted present application for the import of raw material against the export of 2- Fluoro 6 Trifluoro Methyl Pyridine.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
2- Fluoro 6 Trifluoro Methyl Pyridine	1 kg	2 Chloro 6 Trichloro Methyl Pyridine	2.00 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 8.02.2016.

18
S. no. 71

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER].

(Advance Authorization No.0310792689 dated 08.1.2015)

Ref: U.O. No. 01/82/050/262/ AM- 16,181 dated 29.6.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(21)

1. Item of Export	Qty.	Item of Import	Qty
NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER]	1 kg	1. NITRILO TRI ACETIC ACID (NTA ACID)	0.771 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

F. No. 14010/55 /2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
S. No. (77)

Shastri Bhavan, New Delhi-110001
Dated: 28th October, 2015

To,

M/s. Anthea Atomatics Pvt. Ltd.,
R-82, T.T.C. Industrial Area,
Rabale M.I.D.C.
Navi Mumbai, Maharashtra-400701

Subject: Advance Authorization Application for the import of raw-materials against the
export of LILIVOL
(Advance Authorization No. 0310792911 dated 14.1.2015)

Please refer to your Advance Authorization application received through Office of DGFT on
the subject mentioned above. In this connection, you are requested to submit the
following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula, structural formula, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield/ quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information, if any.

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No.011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/ UONo.-
01/82/050/199/ AM- 16/DES-3/606, Dated 15.07.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
S. No. 80

Subject: Advance Authorization application from M/s. SHRI BAKEY BEHARI LAL BOAD MILLS for the import of raw materials against the export of THYMOL 99% PURE & ABOVE

(Advance Authorization No. 0510392953 dated 21.1.2015)

Ref: U.O. No. 01/82/050/16/AM16/DES-III/349 dated 3.07.2015

M/s. SHRI BAKEY BEHARI LAL BOAD MILLS has submitted present applications for the import of raw materials against the export of THYMOL 99% PURE & ABOVE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

79

1. Item of Export	Qty.	Item of Import	Qty
THYMOL 99% PURE & ABOVE	1 kg.	META- CRESOL ABOVE 98.5% PURE	0.835 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28 /2012 -CH-II dated 30.9.2015

18
S.No. 82/390

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. VDH Organics Pvt. Ltd. for the import of raw material against the export Thymol Crystal (3-Hydroxy-P-Cymene)

(Advance Authorization No. 0510392414 dated 15.12.2014)
(Advance Authorization No. 0510392988 dated 27.1.2015)
(Advance Authorization No. 0510395874 dated 9.10.2015)
(Advance Authorization No. 0510395899 dated 14.9.2015)

Ref: U.O. No. 01/82/050/01288/ AM-16/DES-3/1263 dated 16.12.2015
U.O. No. 01/82/050/01266/ AM-16/DES-3/1222 dated 15.12.2015
U.O. No. 01/82/050/01288/ AM-16/DES-3/1263 dated 15.12.2015
U.O. No. 01/82/050/01485/ AM-15/DES-3/ dated 14.2.2015

M/s. VDH Organics Pvt. Ltd. have submitted present application for the import of raw material against the export of Thymol Crystal (3-Hydroxy-P-Cymene)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(82)
380

Item of Export	Qty.	Item of Import	Qty
Thymol Crystal (3-Hydroxy-P-Cymene)	1 kg.	Meta Cresols (M-Cresol)	0.785 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-3381430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/58/2010 dated 16. 2.2016

18
S.No. 89

F. No.35011/653/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 1 February, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Hemmo Pharmaceuticals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00934/AM16/DES-3/903 dated the 08/09/2015 vide which an application from M/s Hemmo Pharmaceuticals Pvt. Ltd. was forwarded to this Department for fixation of norms for the export of Desmopressin. This department has examined the Export product is Desmopressin.

DGFT is advised to call production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authorities for the year 2014-15 and 2015-2016.

2. This issues with the approval of competent authority.



(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

18
S. No. 88

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd., for the import of raw material against the export of Fluoro Benzene.

(Advance Authorization No. 0310793706 dated 09.02.2015)

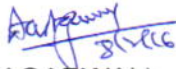
Ref: U.O. No. 01/82/50/484/AM-16/DES-III/388 dated 07.07.2015

M/s. Navin Fluorine International Pvt. Ltd. have submitted present application for the import of raw material against the export of Fluoro Benzene.

The application has been examined based on the additional information furnished by the firm. It is indicted by the firm that they are importing Fluoro Benzene in small packing of 200 kgs drums and exporting the same after adopting the procedure of distillation and filtration in ISO Tanks. The wastage applied is 2%. Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Fluoro Benzene	1 kg	1. Fluoro Benzene	1.02 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 8. 02.2016.

18
8/10. 90

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

(Advance Authorization No.0310793791 dated 11.02.2015)

Ref: U.O. No. 01/82/050/488/ AM- 10/DES-III/465 dated 07.07.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(90)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.787 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

18
8/No. 98

F. No.35011/378/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/372/AM-10/DES-3/456 dated the 07/07/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir/Valaciclovir hel tablets/Capsules**. This department has examined the matter and it is requested that DGFT may call copy of valid DML for the export product.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/216/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

18
S.No. 113

Shastri Bhawan, New Delhi,
Dated the February 10, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Encube Ethicals Pvt. Ltd., Mumbai.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/566/AM-16/DES-3/240 dated the 30/06/2015 vide which application from M/s. Encube Ethicals Pvt. Ltd., Mumbai was sent to this Department for fixation of norms under para: 4.7 for the export of **(1) Fusidic Acid 2 % and Betamethasone Valerate 0.01 % Cream 15 Gms. Tube (2) Fusidic Acid 2 % and Betamethasone Valerate 0.01 % Cream 30 Gms (3) Fusidic Acid 2 % and Betamethasone Valerate 0.01 % Cream 60 Gms.** This department has examined the matter and following norms are furnished:-

S.No.	Raw Materials	Quantity allowed for each		
		15 gm tube	30 gm tube	60 gm tube
1.	Betamethasone Valerate Micronized	0.01857 gm	0.0371 gm	0.0743 gm
2.	Cetostearyl Alcohol	1.0800 gm	2.1600 gm	4.3200 gm
3.	Fusidic Acid Micronized	0.3060 gm	0.6120 gm	1.2240 gm
4.	Liquid Paraffin/White mineral Oil	0.9000 gm	1.8000 gm	3.6000 gm
5.	Macrogol Cetostearyl Ether	0.2700 gm	0.5400 gm	1.0800 gm
6.	White Soft Paraffin	2.2500 gm	4.5000 gm	9.0000 gm
7.	Empty Aluminum Tubes	Relevant and may be allowed as per packing policy.		

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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118
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F. No.35011/582/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th December, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Eurolife Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/323/AM14/DES-3/377 dated the 08/08/13 vide which application from M/s. Eurolife Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metronidazole Intravenous Infusion 100ml and Metronidazole 500mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT may call Drug Manufacturing License (DML) for the exort item.

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

18
S. No. 124

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. S.M. Chemicals. Ltd. for the import of raw material against the export of Tris (Tridecyl) Phosphite.

Ref: U.O. No. 01/82/50/0935/AM-16/DES-III/958 dated 10.09.2015

(Advance Authorization No. 0310795271 dated 31.03.2015)

M/s. S.M. Chemicals. Ltd. has submitted present application for the import of raw material against the export Tris (Tridecyl) Phosphite.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Tris (Tridecyl) Phosphite	1 kg	1. Phenol	0.0558 kg
		2. Tridecyl Alcohol (Tridecanol)	0.9750 kg
		3. Phosphorus Trichloride	0.2290 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2010-CH-II dated 8.02.2016

18
S. A/o 128

F. No. 14010/9/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 11th February, 2016

To,

M/s. Dr. Acharya Laboratores Pvt. Ltd.
B-2/11, Jawahar Darshan, Shrikhande,
Wadi, Manpada Road,
Dombivli-East,
421201.

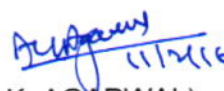
Subject: - Advance Authorization Application for the import of raw-materials against the export of Came Crude/Methyl-2-amino-3-Chloro Benzoate.

(Advance Authorization No 0310795534 dated 24.04.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. What is the basis of applied quantity of raw materials against the export product. You have indicated the details of production and consumption in the past 3 years as nil.
3. The Details of production of Came Crude/Methyl-2-amino-3-Chloro Benzoate and corresponding consumption of raw materials in the year 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-4), in reference to DGFT/EO No.-
01/82/50/758/ AM- 16/DES-III/1600 dated 01.02.2016.

18
S.No- 135

F. No.35011/376/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 01st April, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s R A Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/009,1460,1554/AM-13,12,08/DES-3/1198 dated the 29/01/14 vide which application from M/s. R A Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Entacapone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Vaillin	2.306
2.	Pyridine	1.02
3.	Diethyl Amine	1.437
4.	Toluene	1.35
5.	Methanol	0.62
6.	Ethyl Acetate	2.56

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi

18
S. No. 138, 306

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/874/AM16/DES-3/864 dated the 02/09/2015 vide which an application from M/s Granules India Ltd. was forwarded to this Department for fixation of norms for the export of (2S,5R)-5-Fluorocytosine-1-YL-[1,3]-Oxathiolane-2-Carboxylic Acid Menthyl Ester (FCE). This department has examined the Export product is FCME (Mol.wt. 399) where as the chemistry is given for FCE (Mol.wt. 381). Relevant chemistry and yields etc may be furnished as per appendix-33.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/681/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

18
S.No 144

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Srini Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/865/AM-16/DES-3/924 dated the 8/9/15 vide which application from M/s Srini Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Mycophenolate Mofetil. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Mycophenolic acid	0.941kg
2.	Methanol	2.22kg
3.	Morpholinoethanol	1.05kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S. No 147

F. No.35011/651/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00837/AM-16/DES-3/868 dated the 2/09/15 vide which application from M/s. Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Doxazosin Mesilate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	1-[(2,3-Dihydro-1,4-benzodioxan-2-yl)carbonyl]piperazine	0.615kg
2.	2-Chloro-6,7-Dimethoxy-4-Quinazoline Amine	0.54kg
3.	Dimethylformamide	3.736kg
4.	Tetra Hydrofuran	1.9673kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 154

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Sebacic India P. Ltd. for the import of raw material against the export of Sebacic Acid.

(Advance Authorization No. 3410041253 dated 28.05.2015)

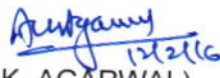
Ref: U.O. No. 01/82/050/00932/AM16/DES-III/959 dated 10.09.2015

M/s Sebacic India P. Ltd. has submitted present application for the import of raw material against the export of Sebacic Acid.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Sebacic Acid	1 kg	1. Caustic Soda	1.40 kg
		2. 2-Ethyl Hexanoic Acid	0.10 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/79/2015-CH-II dated 12.02.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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18
S.No. 155, 165

Subject: Advance Authorization application from M/s. S.M. Chemicals. Ltd. for the import of raw material against the export of Di Isodecyl phenyl Phosphite (DDPP) and 2-Ethyl Hexyl Diphenyl Phosphite

Ref: U.O. No. 01/82/50/782/AM-16/DES-III/696 dated 31.7.2015
U.O. No. 01/82/50/718/AM-16/DES-III/699 dated 31.7.2015

M/s. S.M. Chemicals. Ltd. have submitted present application for the import of raw material against the export of Di Isodecyl phenyl Phosphite (DDPP) and 2-Ethyl Hexyl Diphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310796577 dated 11.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
Di Isodecyl phenyl Phosphite (DDPP)	1 kg	1. Phenol	0.231 kg
		2. Iso Decyl Alcohol	0.734 kg
		3. Yellow Phosphorus	0.075 kg

(Advance Authorization No. 0310796312 dated 29.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
2 -Ethyl Hexyl Diphenyl Phosphite	1 kg	1. Phenol	0.604kg
		2. Yellow Phosphorus	0.0966 kg
		3. 2-Ethyl hexanol	0.386 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2010-CH-II dated 8.10.2015

F. No.35011/648/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

18
S.No. 16/

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/855/AM16/DES-3/859 dated the 01/09/2015 vide which an application from M/s Granules India Ltd. was forwarded to this Department for fixation of norms for the export of (2R-CIS)-2-Hydroxymethyl-5(5-Fluorocytosine-1-YL)-(1,3)Oxathiolane EMS-II. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	(2S,5R)-5-Fluorocytosine-1-YL-[1,3]-Oxathiolane-2-Carboxylic Acid Menthyl Ester (FCE)	1.726kg
2.	Sodium Borohydrate	0.46kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/648/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

18
S. No. 162

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/864/AM16/DES-3/857 dated the 01/09/2015 vide which an application from M/s Granules India Ltd. was forwarded to this Department for fixation of norms for the export of Sofosbuvir. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	N-((S)-(2,3,4,5,6-Pentafluoro Phenoxy) Phenoxy Phosphinyl)-L-Alanine-1-Methyl Ethyl Ester	1.92kg
2.	(2'R)-2'-Deoxy-2'Fluoro-2'-Methyl-Uridine	0.90kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

18
S. No. 164

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Eternis Fine Chemicals Ltd. for the import of raw material against the export of 3-Methyl-3-Penten-2-One/Methyl Penten one.

(Advance Authorization No. 0310796567 dated 11.06.2015)

Ref: U.O. No. 01/82/050/001258/AM-16/DES-3/1380 dated 21.12.2015

M/s. Eternis fine chemicals Ltd. have submitted present application for the import of raw material against the export of 3-Methyl-3-Penten-2-One/Methyl Penten one.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(166)

1. Item of Export	Qty.	Item of Import	Qty
3-Methyl-3-Penten-2-One/Methyl Penten one	1 kg	1. Methyl Ethyl Ketone	1.065 kg.

This issue with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/57/2015-CH-II dated 11.02.2016.

F. No.35011/649/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

18
S.No. 168, 210

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Trimax Biosciences Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00852/AM16/DES-3/911 dated the 08/09/2015 vide which an application from M/s Trimax Biosciences Pvt. Ltd. was forwarded to this Department for fixation of norms for the export of Atorvastatin Calcium. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	4R. CIS-1, 1Dimethylethyl-6-Cyano Methyl-2-2Dimethyl-1,3-DL Oxane-4 Acetate	0.708kg
2.	[(+/-)4-Fluoro-Alfa-(2-Methyl-1-Oxopropyl) Gama-Oxo-N-Beta-Diphenylbenzeneblutaaneamide]	0.994kg
3.	Isopropyl Alcohol	2.83kg
4.	Cyclohexane	5.31kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

18
S. No 180, 295,
342

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. VDH Organics Pvt. Ltd. for the import of raw material against the export Menthol

(Advance Authorization No. 0510392987 dated 27.01.2015
(Advance Authorization No. 0510394805 dated 01.07.2015)
(Advance Authorization No. 0510395542 dated 7.9.2015)
(Advance Authorization No. 0510395716 dated 23.9.2015)

Ref: U.O. No. 01/82/050/636/AM-16/DES-3/676 dated 30.7.2015
U.O. No. 01/82/050/01219/ AM-16/DES-3/1309 dated 16.12.2015
U.O. No. 01/82/050/01221/AM-16/DES-3/1308 dated 16.12.2015

M/s. VDH Organics Pvt. Ltd. has submitted present application for the import of raw material against the export of Menthol.

(180)
(295)
(342)
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Menthol	1 kg	1. Meta Cresol above 98.5% Pure	1.50 kg
		2. Iso Propyl Alcohol	1.80 kg,.

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-3381430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/58/2010 dated 16. 2.2016

18
S.No. 187, 307

F. No.35011/683/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/854/AM-16/DES-3/860 dated the 1/9/15 vide which application from M/s Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Norethisterone Acetate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone(D)	1.308kg
2.	Chloroket.(2-(3-chloropropyl)-2,5,5-trimethyl-1,3-Dioxane	1.215kg
3.	Tetrahydrofuran	5.113kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 188

F. No.35011/683/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/868/AM-16/DES-3/869 dated the 2/9/15 vide which application from M/s Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Norethisterone Bulk Drug. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone(D)	1.343kg
2.	Chloroket.(2-(3-chloropropyl)-2,5,5-trimethyl-1,3-Dioxane	1.247kg
3.	Tetrahydrofuran	5.25kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade.
Department of Commerce,
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

18
S.No. 196

F. No.35011/689/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dr. Reddys Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00608/AM-16/DES-3/1181 dated the 09/12/15 vide which application from M/s. Dr. Reddys Laboratories Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of 2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL Acid). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	2-Acetyl-6-Methoxy Napthalene	1.04kg
2.	Hydroxylamine Sulphate	0.48kg
3.	Activated Carbon	0.04kg
4.	Caustic Potash Flakes	1.14kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/676/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

18
S.No. 198

Udyog Bhawan, New Delhi,
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Neuland Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/835/AM-16/DES-3/940 dated the 1/9/15 vide which application from M/s. Neuland Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Entacapone. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	3,4-dihydroxy-5-nitrobenzaldehyde	1.143kg
2.	N,N-diethyl-2-cyano acetamide	1.551kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 200

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of MESITYL OXIDE.

(Advance Authorization No.0310649496 dated 19.08.2011)

(Advance Authorization No.0310757684 dated 12.11.2013)

Ref: U.O. No. 01/82/050/00912/AM-16/DES-III/943 dated 9.09.2015.

M/s. Prasol Chemicals Ltd. has submitted present application for the import of raw material against the export of MESITYL OXIDE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(198)

1. Item of Export	Qty.	Item of Import	Qty
MESITYL OXIDE	1 kg	1. ACETONE	2.158 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

F. No. 14010/6/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
S.No. (199)

Shastri Bhavan, New Delhi-110001

Dated: 27th January, 2016

To,

M/s. Perfect Industries Pvt. Ltd.
K-34/1, Five Star MIDC, Buttibori,
Industrial Area, Buttibori, Nagpur,
Maharashtra-441108.

Subject: Application from M/s. Perfect Vitamins P. Ltd. for the import of raw-material against the export of SOYA LECITHIN POWDER.

(Advance Authorization No. 0310772411 dated 28.02.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications including certificate of analysis of SOYA LECITHIN POWDER to be exported.
2. Details of other indigenous raw materials to be used in the manufacturer of export products.
3. Detailed manufacturing process, material balance with details of input and output material, solvent charged/recovered indicating stage-wise percentage yield/recovery along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
4. Details of production of SOYA LECITHIN POWDER and corresponding consumption of raw materials including acetone in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,

A.K. Agarwal
27/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/00110/ AM-15/DES-3/1394, dated 30.12.2015

F. No.35011/187/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1326/AM-15/DES-3/1300 dated the 05/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine (Cyclohexyl Ester Route)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Cyclohexyl Ester	2.19
2.	Sodium Borohydride	0.48
3.	Dipotassium Hydrogen Phosphate	1.9849
4.	Salicylic Acid	0.832
5.	Methanol	0.167
6.	Toluene	0.200
7.	Triethylamine	0.575
8.	Isopropyl Alcohol	1.427

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/656/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

18
S. No. 233

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Mac Chem Products (India) Private Limited.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/702/AM14/DES-3/974 dated the 30/09/2015 vide which an application from M/s Mac Chem Products (India) Private Limited. was forwarded to this Department for fixation of norms for the export of Hydrocortisone Sodium Succinate. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	Hydrocortisone	0.88kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

18
S.No. 235

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

(Advance Authorization No. 3110065577 dated 04.08.2015)

Ref: U.O. No. 01/82/050/01301/AM-16/DES-III/1352, dated 18.12.2015

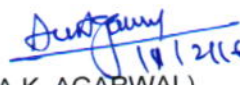
M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

235

1. Item of Export	Qty.	Item of Import	Qty
N-Ethyl-2-Pyrrolidone	1 kg	1. Gamma Butyrolactone	0.820 kg
		2. Mono Ethyl Amine 70% Solution	0.640 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 11.02.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
S No. 236

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-Methyl-2-Pyrrolidone.

(Advance Authorization No. 3110065576 dated 04.08.2015)

Ref: U.O. No. 01/82/050/01302/AM-16/DES-III/1349, dated 18.12.2015

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of N-Methyl-2-Pyrrolidone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
N-Methyl-2-Pyrrolidone	1 kg	1. Methanol	0.377 kg
		2. Ammonia Anhydrous	0.164 kg
		3. Gamma Butyrolactone	0.960 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 11 .02.2016

18
S.No. 301, 315

F. No. 14010/29/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 15th February, 2016

To,

M/s. Benzo Chem Industries Pvt. Ltd.
26/28-A, Cawasji Patel Street, Fort,
Mumbai Maharashtra- 400001

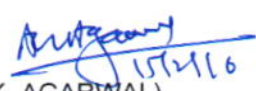
Subject: Application M/s. Benzo Chem Industries Pvt. Ltd Mumbai for the import of raw-materials against the export of 2,4,6- Trimethyl Phenyl Acetyl Chloride.

(Advance Authorization No. 0310798771 dated 9.9.2015) and (Advance Authorization No. 0310798876 dated 14.9.2015)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. The complete material balance for input and output material at each stage of manufacturing process.
3. Details of production of 2,4,6- Trimethyl Phenyl Acetyl Chloride and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No.011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/01444/01376/ AM- 16/DES-III/1525/1562, dated 12.1.2016/15.01.2016.

18
S. No. 237,314

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone.

(Advance Authorization No. 3110065578 dated 04.08.2015)

(Advance Authorization No. 3110065636 dated 14.09.2015)

Ref: U.O. No. 01/82/050/01303/AM-16/DES-III/1519, dated 12.01.2016

Ref: U.O. No. 01/82/050/01415/AM-16/DES-III/1527, dated 12.01.2016

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of Gamma Butyrolactone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. Gamma Butyrolactone	1 kg	1. 1,4 Butanediol	1.16 kg
		2. GBL Catalyst	0.001 kg

237
314
This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 11.02.2016

18
S. No. 241

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization applications from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of 1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride.

Ref: U.O. No. 01/82/050/01149/ AM- 16/DES-III/1253, dated 16.12.2015

(Advance Authorization No. 0310797969 dated 05.08.2015)

M/s Survival Technologies Pvt. Ltd has submitted present application for the import of raw material against the export of 1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride.

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

239

1. Item of Export	Qty.	Item of Import	Qty
1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride	1 kg	1. N,N-Dimethyl-1,3-propanediamine	1.60 kg.
		2. Dichloromethane	4.05 kg.
		3. Potassium Hydroxide Flakes	2.25 kg
		4. Potassium Carbonate Anhydrous	1.80 kg
		5. Chloroform	6.30 kg
		6. Acetonitrile	2.40 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 11.02.2016

18
S.No. 251, 328, 398

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Songwon Specialty Chemicals India Pvt. Ltd. for the import of raw material against the export of EDOT (3,4-ETHYLENEDIOXYTHIOPHENE)

(Advance Authorization No. 3410041611 dated 19.10.2015)

M/s. Songwon Specialty Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of EDOT (3,4-ETHYLENE DIOXYTHIOPHENE)

The application have been examined based on the additional information furnished by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
EDOT (3,4-ETHYLENE DIOXYTHIOPHENE)	1 kg.	1. Dimethyl 2, 2-thiobisacetate	2.160 kg
		2. Dimethyl oxalate	1.510 Kg
		3. Sodium Methoxide Solution 30% (Sodium Methylate)	4.92 Kg
		4. Dimethyl Formamide	0.360 Kg
		5. 1,2-Dichloroethane	1.94 Kg
		6. Sulfolane	0.600 Kg

(251)
(328)
398

This issues with the approval of competent authority.

A.K. Agarwal
12/11/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri MAHENDER VIKRAM SINGH, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/10/2015-CH-II dated 12.2.2016

18
S.No 257

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310798188 dated 14.8..2015)

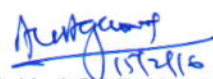
Ref:- DGFT/ U.O. No. 01/82/50/01156/AM16/DES-III/1251 dated 16.12.2015.

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1.Sterocare TN 80(U) (Polyxyethylene Sorbitan Mono Oleate)	1 kg.	1. Oleic Acid	0.2190 kg
		2. Sorbitol 70%	0.2019 kg.
		3. Ethylene Oxide	0.6971 kg.
2.Sterol 1209 (Lauryl Alcohol Ethoxylate/ Lauryl alcohol 7.5 mole ethoxylated)	1 kg.	1. Lauryl Alcohol	0.3770 kg,
		2. Ethylene Oxide	0.6420 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated .15.02.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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18
S.No. 258

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Stero Sorbitol 70%

(Advance Authorization No. 0310798195 dated 14.08.2015)

Ref:- DGFT/ U.O. No. 01/82/50/01158/AM16/DES-III/1252 dated 16.12.2015.

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Stero Sorbitol 70%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Stero Sorbitol	1 kg.	1.Sorbitol 70%	0.990 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated .15 02.2016

18
S.No. 265

F. No.35011/676/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Neuland Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/01206/AM-16/DES-3/1270 dated the 16/12/15 vide which application from M/s. Neuland Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Levetiracetam. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(S)+2-Amino Butyramide Hcl	0.95kg
2.	4-Chlorobutyryl Chloride	1.05kg
3.	Acetonitrile	1.423kg
4.	Potassium Carbonate	0.838kg
5.	Methylene Chloride	1.014kg
6.	Di-Isopropyl Ether	0.683kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/377/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 18 June, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vijayasri Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1552 & 1553/AM-15/DES-3/26 & 19 dated the 01/05/15 vide which application from M/s. Vijayasri Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Fluoro-a-2-Methyl-1-Oxopropyl)-g-Oxo-N-B-Diphenyl Benzene Butaneamide (Diketone-Intermediate for Atorvastatin)/DKT-3**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Fluorobenzene	0.52
2.	Methyl Iso Butyryl Acetate (MIBA)	0.76
3.	Potassium Carbonate	0.86
4.	Aniline Oil	0.47

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S. No. 271, 286

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of BUTYLATED HYDROXY ANISOLE(BHA), etc.

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310718082 dated 24.12.2012)

1. Item of Export	Qty.	Item of Import	Qty
BUTYLATED HYDROXY ANISOLE(BHA)	1 kg.	1. HYDROQUINONE	0.1.247 Kg.
		2. TERTIARY BUTANOL	0.839 kg
		3. PHOSPHORIC ACID	1.00 kg
		4. HEXANE	1.00 kg

(Advance Authorization No. 0310795524 dated 24.4.2015)

1. Item of Export	Qty.	Item of Import	Qty
Aromatic derivative of diphenylamine(ADA)	1 kg.	1. DIPHENYLAMINE	0.447 Kg.
		2. ALPHA METHYL STYRENE	1.230 kg
		3. ACTIVATED CLAY	0.200 kg

(Advance Authorization No. 0310798585 dated 31.8.2015)

(Advance Authorization No. 0310798289 dated 20.8.2015)

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1. Item of Export	Qty.	Item of Import	Qty
YANT Q 2020 (20% SOLUTION OF TERTIARY BUTYL HYDROQUINONE)	1 kg.	1. HYDROQUINONE	0.282 Kg.
		2. TERTIARY BUTANOL	0.208 kg
		3. PROPYLENE GLYCOL	0.700 kg

(Advance Authorization No. 0310799241 dated 6.10.2015)

1. Item of Export	Qty.	Item of Import	Qty
YANT Q 3030 B (30% SOLUTION OF TERTIARY BUTYL HYDROQUINONE)	1 kg.	1. HYDROQUINONE	0.423 Kg.
		2. TERTIARY BUTANOL	0.312 kg
		3. PROPYLENE GLYCOL	0.700 kg

This issues with the approval of competent authority.

A.K. Agarwal
23/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 23.11.2015

18
S.No-302

F. No. 14010/08/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
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Shastri Bhavan, New Delhi-110001

Dated: 11th February, 2016

To,

M/s. Malwa Oxygen & Industrial Gases P. Ltd.
Sector-C, Industrial Area,
Ratlam, M.P.-457001.

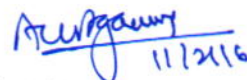
Subject: Application from M/s. Malwa Oxygen & Industrial Gases P. Ltd for the import of raw-material against the export of BIS (4-Fluorophenyl) Ketone.

(Advance Authorization No 5610004674 dated 09.09.2015)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of BIS (4-Fluorophenyl) Ketone and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,


11/2/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:

Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/01182/ AM-16/DES-3/1451, dated 12.01.2016.

18
S. No. 273

F. No.35011/433/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alchymars ICM SM Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/15/AM-16/DES-3/525 dated the 08/07/15 vide which application from M/s. Alchymars ICM SM Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Methyl Mercapto Phenothiazine Drug Intermediate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Methyl Mercapto Aniline	2.36

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 317

F. No.35011/423/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/511/AM-16/DES-3/546 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-Trans-4R-(-4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine (Trans HMP)	0.81
2.	Methane Sulfonyl Chloride	0.589
3.	Triethylamine	0.55
4.	Sesamol	0.55
5.	Potassium Carbonate	1.27
6.	Toluene	5.50
7.	Isopropyl Alcohol	5.90
8.	N-Hexane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 327

F. No. 14010/3/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Shastri Bhavan, New Delhi-110001

Dated: 11th February, 2016

To,

M/s. Perfect Industries Pvt. Ltd.
K-34/1, Five Star MIDC, Buttibori,
Industrial Area, Buttibori, Nagpur,
Maharashtra-441108.

Subject: Application from M/s. Perfect Vitamins P. Ltd. for the import of raw-material against the export of SOYA LECITHIN PHOSPHATIDL CHOLINE PC.

(Advance Authorization No. 0310799705 dated 19.10.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications including certificate of analysis of SOYA LECITHIN PHOSPHATIDL CHOLINE PC to be exported.
2. Technical specifications including certificate of analysis of SOYA LIQUID LECITHIN to be imported.
3. Details of other indigenous raw materials to be used in the manufacturer of export products.
4. Detailed manufacturing process, material balance with details of input and output material, solvent charged/recovered, by products received indicating stage-wise percentage yield/recovery along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
5. Details of production of SOYA LECITHIN PHOSPHATIDL CHOLINE PC and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
6. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/01394/ AM-16/DES-3/1436, dated 11.01.2016.

18
S.No. 330

F. No.35011/681/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Srimi Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1251/AM-16/DES-3/1268 dated the 8/9/15 vide which application from M/s Srimi Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Fluvoxamine Maleate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	1-Chloro-4-Methoxy Butane	1.01kg
2.	4-(Trifluoromethyl)Benzonitrile	0.93kg
3.	Tetra Hydrofuran	1.9845kg
4.	2-chloroethylamine	0.48kg
5.	Sodium Hydroxide Micro Pearls	1.313kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl. No. 335

F. No.35011/249/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lake Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/547/AM-15/DES-3/59 dated the 14/05/15 vide which application from M/s. Lake Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **8-Chloro-6-(2-Fluorophenyl)-1-Methyl-3A, 4-Dihydro-3H-Imidazo[1,5-A] [1,4] Benzodiazepine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Aminomethy-7-Chloro-2,3-Dihydro-5(2-Fluorophenyl)1H- 4 4-Benzodiazepine Dimaleate	2.52
2.	Triethyl Ortho Acetate	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S. No. 337
F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/340/AM-16/DES-3/202 dated the 29/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 800Mg**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by Quality-Control Incharge, from the firm.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

New Delhi, the

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18
S.No- 338
Udyog Bhawan,
November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/339/AM-16/DES-3/338 dated the 02/07/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 600Mg**. This department has examined the matter and it is requested that DGFT may call from the firm copy of Master-Batch formula duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
356

F. No.35011/153/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/82/AM-16/DES-3/54 dated the 12/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Erythromycin Base USP	1.75 kg/kg A
2.	Hydroxylamine Hcl	0.91
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.72
5.	Acetone	6.45
6.	Ethyl Alcohol	2.81
7.	Platinum Catalyst with base of Activated Carbon (5% pt/c)	1.00gm/kg A

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S.No. 358

F. No.35011/437/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 21st October, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s DSM Anti-Infectives India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1398/AM13/DES-3/39 dated the 09/04/13 vide which representation from M/s. DSM Anti-Infectives India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ampicillin Trihydrate Through 6-APA Route Through Enzymatic Route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg
1.	6-APA	0.596 <i>kg/kg</i>
2.	Formidase Enzyme	5.00gm/kg
3.	D(-) Alpha Phenyl Glycine Base	0.417kg/kg
4.	Methanol	0.400 → 0.322 <i>kg/kg</i>

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 23, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310792860 dated 13.03.2015) for export of Orthoxylene and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/01359/AM-15/DES-III/287 dated 01.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in MT	Name of import Item (s)	Quantity
Orthoxylene	One MT	Reformate	1.2565 MT
		Relevant Catalyst and Chemicals used In manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of export

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

F. No.35011/643/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

18
S.No. 366

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1049/AM-16/DES-3/1347 dated the 18/12/15 vide which application from M/s. Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil Amorphous Stearic acid coated 15% powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	D-7ACA (Desacetyl-7-amino cephalosporanic acid)	0.118kg
2.	Phosphorous penta chloride	0.123kg
3.	(Z)-2-Methoxy imino-(Furyl-2-yl)Acetic acid ammonium salt.	0.110kg
4.	Methanol	0.491kg
5.	Methylene chloride	0.413kg
6.	Chlorosulphonyl isocyanate	0.0832kg
7.	Acetone	0.283kg
8.	1,1,3,3,Tetra Methyl Guanidine	0.0337kg
9.	N,N Dimethyl Acetamide	0.314kg
10.	Ethyl Acetate	0.296kg
11.	Stearic acid	0.843kg
12.	Activated Carbon	0.016kg
13.	1-Acetoxyethyl Bromide	0.0923kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 376

F. No.35011/467/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Vision Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/189/AM-16/DES-3/615 dated the 15/07/15 vide which application from M/s. Vision Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronicitrile (HVN)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) End-use of the Export product.
- (b) Complete and Balanced chemical reactions showing molar requirement of each input and % yield on molar basis.
- (c) Requirement & Recovery of Solvents.
- (d) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 377

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Tri Isodecyl Phosphite.

(Advance Authorization No.0310799307 dated 09.10.2015)

Ref: U.O. No. 01/82/50/01359/AM-16/DES-III/1524 dated 12.01.2016.

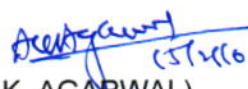
M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Tri Isodecyl Phosphite.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

378

1. Item of Export	Qty.	Item of Import	Qty
Tri Isodecyl Phosphite	1 kg	1. Yellow Phosphorus	0.067 kg
		2. Phenol	0.062 kg
		3. Isodecyl Alcohol	0.990 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 15.02.2016

18
378
8-10-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Di Isodecyl Phenyl Phosphite.

(Advance Authorization No.0310799303 dated 09.10.2015)

(Advance Authorization No.0310789849 dated 30.09.2014)

Ref: U.O. No. 01/82/50/01360/AM-16/DES-III/1431 dated 11.01.2016.

Ref: U.O. No. 01/82/50/01180/AM-16/DES-III/1387 dated 30.12.2015.

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Di Isodecyl Phenyl Phosphite.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

379

1. Item of Export	Qty.	Item of Import	Qty
Di Isodecyl Phenyl Phosphite	1 kg	1. Phenol	0.238 kg
		2. Isodecyl Alcohol	0.751 kg
		3. Yellow Phosphorus	0.080 kg

This issues with the approval of competent authority.

A.K. Agarwal
15.12.16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 15.02.2016

18
S.No. 393

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

Ref: U.O. No. 01/82/050/247/AM-16/DES-III/462 dated 7.7.2015
U.O. No. 01/82/050/759/AM-16/DES-III/751 dated 10.8.2015
U.O. No. 01/82/050/761/AM-16/DES-III/722 dated 4.8.2015
U.O. No. 01/82/050/248/AM-16/DES-III/393 dated 7.7.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310792384 dated 26.12.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA DIAMMONIUM LIQUID ASSAY MIN. 40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.410 kg.

(Advance Authorization No. 0310795624 dated 24.04.2014)

1. Item of Export	Qty.	Item of Import	Qty
DISODIUM MEGNESIUM EDTA CONTENT 6% (+/-0.5% AS Mg).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

(Advance Authorization No. 0310295381 dated 17.4.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRA AMMONIUM LIQUID ASSAY MIN.40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.420 kg.

(Advance Authorization No. 0310792634 dated 7.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRASODIUM	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 30.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
S.No. 395

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))

Ref: U.O. No. 01/82/050/864/AM-13/DES-III/176 dated 23.6.2015
U.O. No. 01/82/050/572/AM-16/DES-III/275 dated 1.7.2015
U.O. No. 01/82/050/63/AM-16/DES-III/125 dated 16.6.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%)).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

396

1. Item of Export	Qty.	Item of Import	Qty
Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))	1 kg	1. EDTA (Ethylene Diamine Tetra Acetic Acid)	0.690 kg.

This issues with the approval of competent authority.

Agarwal
21/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 2.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

18
Sub. 402

Subject: Advance Authorization application from M/s. P.I. Industries Ltd. for the import of raw material against the export of Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1,3 Oxazolidine-2,4-Dione.

(Advance Authorization No. 1310048016 dated 20.10.2013).

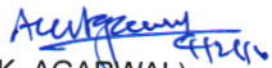
Ref: U.O. No. 01/82/50/01431/AM-16DES-3/1428 dated 11.01.2016.

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1,3 Oxazolidine-2,4-Dione.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1,3 Oxazolidine-2,4-Dione	1 Kg.	1. 2-Chloro-4-fluro-5-nitrophenyl ethyl Carbonate 50% Toluene Solution	2.095 kg
		2. Toluene	0.435 kg
		3. Ethyl chloro Formate	0.644 kg
		4. Cyclopentyl Bromide	1.095 kg
		5. Ethyl-2-hydroxy-3-methylbut-3-enoate	0.858 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Singh Vikram, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 04.02.2016

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81.2/0 412

F. No. 14010/10/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
.....

Shastri Bhavan, New Delhi-110001
Dated: 11th February, 2016

To,

M/s. Mohini Organics P. Ltd.
210, Mahavir Indl. Estate,
Kachpada, Ramchandra Lane Extn.,
Malad (W),
Mumbai, Maharashtra-400064.

Subject: Application from M/s. M/s. Mohini Organics P. Ltd. for the import of raw- material against the export of Sorbitan Mono Stearate.

(Advance Authorization No. 0310799666 dated 20.10.2015)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of Sorbitan Mono Stearate and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/50/01398/ AM- 16/DES-4/1437, dated 11.01.2016.

F. No.35011/647/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

18
S.No. 416
Udyog Bhawan, New Delhi.
Dated the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satyadeva Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/122/AM-15/DES-3/886 dated the 12/12/14 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2S)-(1-Tetrahydropyramid-2-One)-3-Methylbutanoic Acid (TPA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-Valine	1.04
2.	Methylene Chloride	3.14
3.	Iso Propyl Alcohol	1.04
4.	Acrylonitrile	0.23
5.	Methyl Chloroformate	0.84
6.	Methanol	1.52

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
419

F. No.35011/170/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Titan Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/943/AM-14/DES-3/1360 dated the 19/03/14 vide which application from M/s. Titan Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Orlistat Pellets 50%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Orlistat	0.505
2.	Starlac (Comound of Maize Starch USP/NF,EP and Lactose Monohydrate USP/NF,EP)	Does not match with control of Materials furnished by firm.
3.	Polyvinyl pyrrolidone K-30 (PVPK-30)	0.05

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

18
S.No. 437

F. No. 14010/164 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 11th February, 2016

To,

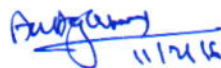
Shiva Pharma Chem Ltd.,
Plot No. 588,
Vill. Luna Tal. Padra,
Dist. Baroda-391440

Subject: - Advance Authorization Application for the import of raw-materials against the export of Isoctyl Chloride/2-Ethylhexyl Chloride/3-Chloromethyl Heptane.

(Adv. Authorization No. 3410041663 dated 5.11.2015).

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of Isoctyl Chloride/2-Ethylhexyl Chloride/3-Chloromethyl Heptane and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.-
01/82/050/01408/ AM- 16/DES-III/1452, dated 12.01.2016.

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491

F. No. 14010/49 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 11th February, 2016

To,

GULBRANDSONS CHEMICALS PVT. LTD.,
REGD OFF & FACT) ON COSTAL HIGHWAY,
VILL: MUJPUR, TAL. PADRA,
DISTT. BARODA-391440.

Subject: - Advance Authorization Application for the import of raw-materials against the export of 30% DEZ in Toluene.

(Advance Authorizations No. 3410041666 Dated 09.11.2015).

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information for export products within 15 days of the issue of this letter.

1. Specific Chemical name, technical specification including percentage composition, certificate of analysis for the item i.e. 30% DEZ in Toluene is to be exported.
2. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of 30% DEZ in Toluene and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: - Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No. -
01/82/050/01409/ AM- 16/DES-III/1585, dated 15.01.2016.

1

Subject Application from M/s Sano Medical Kits Pvt. Ltd., Chennai (U.O. No. 01/82/050/01322/AM-16/DES-III/1544)

From Nitin Kumar Jain DBT <nitink.jain@nic.in>

Date Friday, February 12, 2016 10:49 am

To MahendraVikram Singh FTDO <nc3.dgft@nic.in>

Cc mv.singh@nic.in

18/82, 642

DL
DBT

BT/IL/05/420/2016-PID

Date: 12.2.2016

OFFICE MEMORANDUM

Subject: Fixation of I/O norms under Para 4.07 of HBP, 2015-20: application from M/s Sano Medical Kits Pvt. Ltd., Chennai

The undersigned is directed to refer to Directorate General of Foreign Trade U.O. No. 01/82/050/01322/AM-16/DES-III/1544 dated 14.01.2016 forwarding the application of M/s Sano Medical Kits Pvt. Ltd., Chennai for fixation of I/O Norms for the export products called "First Aid Kit 8 pkt/ 3 pkt/ Tyco/Watski". The case has been examined and the DGFT is requested to seek information on following points from the firm:

1. Labels showing contents of each of the export products

This issues with approval of the Competent Authority, Department of Biotechnology.

(Nitin K. Jain)

Scientist "E"

To,

Shri Mahendra Vikram Singh

Foreign Trade Development Officer (DES-III)

Directorate General of Foreign Trade

Ministry of Commerce & Industry

Udyog Bhawan, New Delhi

--
S.M.S.
15/2/16

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5140.446

F. No. 4(4)/2016-DGFT
Government of India
Ministry of Food Processing Industries
Panchsheel Bhawan, August Kranti Marg,
New Delhi-110049

Dated: 05.02.2016

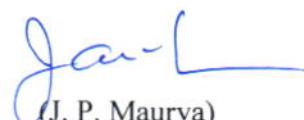
OFFICE MEMORANDUM

Sub: Request for Ratification of the Input-Output Norms for Export of Sunflower Lecithin Powder by M/s. Shiva Biochem Industries, Amaravathi, Maharashtra.

Sir,

Undersigned has been directed to refer to DGFT UO No. 01/82/50/1434/AM16/DES III/1429 dated 11.01.2016 for duty free import of Sunflower Lecithin and Acetone for manufacture and Export of Sunflower Lecithin Powder and Sunflower Lecithin Granules. It is requested to obtain following information to enable this Ministry to examine the proposal to recommend suitable input output norms:-

1. Percentage purity of import item i.e. Sunflower Lecithin.
2. Percentage purity of export products Sunflower Lecithin Powder and Sunflower Lecithin Granules.
3. Detailed process of manufactures and process flow chart along with material balance at each stage.
4. Justification for high wastage claimed.
5. Quantity of different raw material consume (Imported or Indigenous) and corresponding Quantity of resultant products duly certified by Chartered Accountant for last three years.
6. Quantity and value of Export of Sunflower Lecithin Powder and Sunflower Lecithin Granules for the last three years duly certified by Chartered Accountant.


(J. P. Maurya)
Deputy Industrial Advisor
Tel: 26406537

To,

Shri Ratan Lal Meena,
FTDO,
Director General of Foreign Trade,
Udyog Bhawan, New Delhi.

*As above mentioned file nos.
and description of the products/items
it pertains to DES-III Section.
Therefore, it is forwarded to DES-III
for further u-a.*

RJP
10.2.16

✓
for DES-III

18/16

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204

Case No.:187/5/82-ALC4/2015 Party Name:VASUDHA
PHARMA CHEM LTD

Meet No/Date:5/82-
ALC4/2015
25.06.2015 ✓

Approved

HQ File
:01/82/050/00327/AM16/

RLA File
:09/24/040/00033/AM16/

Lic.No/Date:09/0061926
~~24.04.2015~~

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 798 /2013-PI (Norms) dt. September 2014 as per details given below or as applied by the firm whichever is less:-

443

Export product	Qty.	Import items	Qty.kg/kg
2-BUTYL-4-FORMYL IMIDAZOLE (OR) 2- BUTYL-1H-IMIDAZOLE-5- CARBOXALDEHYDE	1kg	2(N-BUTYL)-4-CHLORO-5- FORMYL IMIDAZOLE	1.45
		Methanol	0.96
		Methylene Dichloride	0.83
		Activated carbon	0.05

RA may take further action accordingly.

18
Sl. No. 219

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

(Advance Authorization No.0310797677 dated 27.07.2015)
(Advance Authorization No.0310790480 dated 24.10.2014)
(Advance Authorization No.0310729886 dated 28.03.2013)

Ref: U.O. No. 01/82/50/00931/AM-16/DES-III/950 dated 9.09.2015

M/s. Prasol Chemicals Ltd. have submitted present application for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

219

1. Item of Export	Qty.	Item of Import	Qty
3,3,5 TRIMETHYL CYCLOHEXANONE	1 kg	1. ISOPHORON	1.30 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

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95
S.No.

F. No. 14010/108/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 11th February, 2016

To,

M/s O C Specialities Pvt. Ltd.
205, The Chambers, WE Highway,
Vile Parle (E),
Mumbai- 400057

Subject: - Advance Authorization Application for the import of raw-materials against the export of 2- Chloro-Ethyl Propionate.

(Advance Authorization No. 031079987 dated 30.10.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. What is the basis of applied quantity of raw materials against the export product. You have indicated the details of production and consumption in the past 3 years as nil.
3. The Details of production of 2- Chloro-Ethyl Propionate and corresponding consumption of raw materials in the year 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.- 01/83/50/01368/ AM- 16/DES-III/1443, dated 2016.